

Minutes of the Meeting No6/18 scheduled on 20.09.2017 (actually held on 27.09.2017) under the Chairmanship of Shri Ajay Kumar Srivastava, Jt. DGFT

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The following Members of the Committee were present in the meeting:-

Shri Nand Lal, Consultant, Department of Industrial Policy and Promotion, Udyog Bhawan, New Delhi

The Committee first considered minutes of the NC Meeting No. 5/18 for confirmation and confirmed and adopted the same without any change.

Note:-

In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations received from the concerned Technical Authority earlier cases of similar products. A scanned copy of such documents is placed at the end of the Minutes. The scanned copy uploaded is to be accepted. The U. O. No. / O.M. No. of the scanned copy is reflected in the Minutes.

Case No. M-105 NC No. 6/18 Dated 30.8.2017 (held on 27.09.2017)	M/s. Gujarat NRE Coke Ltd., Kolkata F. No. 01/83/50/842/AM12/DES-IV RLA. No. 02/24/40/175/AM12 Lic. No. 0210172551 dt.17.01.2012
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The Committee considered the case as per agenda for amendment in decision, during the meeting on 30.08.2017. The Committee decided to maintain status quo with no amendment in decision vide Meeting No.53/83 dated 15.06.2016.

Case No. M-106 NC No. 6/18 Dated 30.8.2017 (held on 27.09.2017)	M/s. Montex Glass Fibre Industries Pvt. Ltd. Mumbai F. No. 01/83/50/460/AM17/DES-IV F. No. 01/83/50/841/AM16/DES-IV RLA. No. 03/95/40/114/AM17 RLA No. 03/95/40/528/AM16 Lic. No. 0310804989 dt.27.05.16 Lic. No. 0310799671 dt.26.10.15
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The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 13.09.2017 issued by Deptt. of IPP. The case is re-listed for 18.10.2017.

Case No. M-107 NC No. 6/18 Dated 30.8.2017 (held on 27.09.2017)	M/s. Montex Glass Fibre Industries Pvt. Ltd. Mumbai F. No. 01/83/50/174/AM17/DES-IV RLA. No. 03/95/40/863/AM16 Lic. No. 0310802448 dt.10.02.16
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The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 13.09.2017 issued by Deptt. of IPP. The case is re-listed for 18.10.2017.

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Case No. M-108 NC No. 6/18 Dated 30.8.2017 (held on 27.09.2017)	M/s. Cropnosys (India) Pvt. Ltd., Mumbai F. No. 01/83/50/380/AM14/DES-IV/Pt. F. No. 01/83/50/638/AM15/DES-IV/Pt. RLA. No. 03/94/40/10/AM14 RLA No. 03/94/40/314/AM15 Lic. No. 0310730970 dated 10.04.2013 Lic. No. 0310786547 dated 08.07.2014
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The Committee considered the case as per agenda for amendment. The firm has requested to cancel the earlier decision which was taken in meeting No.14/83 held on 27.01.2016 and 4/83 held on 17.06.2015, as the import item No.2 is not available in the international market and also due to very high price. Based on request of the firm and views of M. No.6/83 dated 20.09.2017 (held on 27.09.2017), the Norms Committee decided to allow the import item No.3 i.e. 2,3-Dichloro-5-trifluoromethyl pyridine -0776 Kgs in place of import item No.2 i.e. 2-Amino-3-Chloro-5-trifluoromethyl pyridine minimum 98%, approved in Meeting No. 14/83 dt.27.01.2016 and 4/83 dt.17.06.2015 without any other change.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-109 NC No. 6/18 Dated 30.8.2017 (held on 27.09.2017)	M/s. Delta Exports International, New Delhi F. No. 01/83/50/808/AM16/DES-IV RLA. No. 05/23/40/331/AM16 Lic. No. 0510396219 dt.04.11.2015
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The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 27.09.2017. The Committee decided to ratify the following norms as under:-

Items of export	Qty.	Items of import	Qty.
Wax Candles (Palm) EPI Wax B3922	14.216 MT	Palm Wax: EPI Wax B3922	14.500 MT
Wax Candles (Palm) EPI Wax B3988W	4.901 MT	Palm Wax: EPI Wax B3988W	4.999 MT

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-110 NC No. 6/18 Dated 30.8.2017 (held on 27.09.2017)	M/s. Hitaishi KK Mfg. Co. Pvt. Ltd., Kolkata F. No. 01/83/50/171/AM09/DES-IV RLA. No. 03/95/40/863/AM16 Lic. No. 0210109810 dt.04.03.2008
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The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 05.09.2017 issued by Deptt. of IPP. The case is re-listed for 18.10.2017.

Case No. M-111 NC No. 6/18 Dated 30.8.2017 (held on 27.09.2017)	M/s. Esteem Industries Pvt. Ltd., Goa F. No. 01/83/50/404/AM16/DES-IV RLA. No. 17/24/40/172/AM15 Lic. No. 1710006034 dt.20.01.2015
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The Committee considered the case as per Agenda and took the following decision. Firm will submit GST / excise certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.


 Director, India
 Ministry of Commerce
 Government of India

Case No. M-112 NC No. 6/18 Dated 30.8.2017 (held on 27.09.2017)	M/s. Banaras Beads Ltd., Varanasi F. No. 01/83/50/31/AM17/DES-IV RLA. No. 15/24/40/18/AM16 Lic. No. 1510022086 dt.22.01.2016
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The Committee considered the case as per agenda for enhancement in quantity of import item during the meeting on 27.09.2017. The Committee decided to enhance the quantity of import item approved in Meeting No.9/83 dated 10.08.2016 without any other change as under:-

Import item as per AA with quantity	Import items as per NC M. No. 9/83 dt.10.08.16 with quantity	Quantity of Import item recommended
Glass Tube (4MM to 30MM) Solid	32400 Kg	33750 Kg
Oxalic Acid Powder	540 Kg	540 kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-113 NC No. 6/18 Dated 30.8.2017 (held on 27.09.2017)	M/s. Banaras Beads Ltd., Varanasi F. No. 01/83/50/273/AM15/DES-IV RLA. No. 15/24/40/08/AM15 Lic. No. 1510021990 dt.09.06.2014
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The Committee considered the case as per agenda for enhancement in quantity of import item during the meeting on 27.09.2017. The Committee decided to enhance the quantity of import item approved in Meeting No.15/83 dated 08.03.2017 without any other change as under:-

Import item as per AA with quantity	Import items as per NC M. No. 15/83 dt.08.03.17 with quantity	Quantity of Import item recommended
Glass Beads (Facitated Bead) with or without AB Polish \$ 16 to \$25 per Kg Solid	16511 Kg	1.05 Kg/Kg content contained in the export product.
Normal Glass Bead with and without Coating \$1 to \$4 per Kg Solid	16511 Kg	1.05 Kg/Kg content contained in the export product.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-114 NC No. 6/18 Dated 30.8.2017 (held on 27.09.2017)	M/s. Banaras Beads Ltd., Varanasi F. No. 01/83/50/952/AM17/DES-IV RLA. No. 15/24/40/09/AM14 Lic. No. 1510021141 dt.24.01.2014
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The Committee considered the case as per agenda for enhancement in quantity of import item during the meeting on 27.09.2017. The Committee decided to enhance the quantity of import item approved in Meeting No.15/83 dated 08.03.2017 without any other change as under:-

Import item as per AA with quantity	Import items as per NC M. No. 15/83 dt.08.03.17 with quantity	Quantity of Import item recommended
Glass Beads \$1 to \$ 20 per Kg	1.05 Kg per Kg	1.05 Kg/Kg content contained in the export product.
Glass Tubes & Glass Rods \$ 40 to \$1 per Kg	1.05 Kg per Kg	1.25 Kg/Kg content contained in the export product.


 Director General of Foreign Trade
 Government of India
 New Delhi

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-115 NC No. 6/18 Dated 30.8.2017 (held on 27.09.2017)	M/s. Jay Chemical Industries Ltd., Ahmedabad F. No. 01/83/50/129/AM14/DES-IV RLA. No. 08/24/40/473/AM13 Lic. No. 0810120091 dated 08.04.2013
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The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their UO.No.14010/24/2010-CH-II dated 11.09.2015 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-116 NC No. 6/18 Dated 30.8.2017 (held on 27.09.2017)	M/s. Jay Chemical Industries Ltd., Ahmedabad F. No. 01/83/50/130/AM14/DES-IV RLA. No. 08/24/40/445/AM13 Lic. No. 0810119460 dated 15.03.2013
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The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their UO.No.14011/18/2014-CH-II dated 20.01.2015 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-117 NC No. 6/18 Dated 30.8.2017 (held on 27.09.2017)	M/s. Jay Chemical Industries Ltd., Ahmedabad F. No. 01/83/50/620/AM14/DES-IV RLA. No. 08/24/40/333/AM14 Lic. No. 0810126196 dated 31.10.2013
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The Committee considered the case as per agenda for amendment in description of import item No.1. Committee decided to defer the case for examining the request of the firm. The case is re-listed for 18.10.2017.

Case No. M-118 NC No. 6/18 Dated 30.8.2017 (held on 27.09.2017)	M/s. Jay Chemical Industries Ltd., Ahmedabad F. No. 01/83/50/549/AM14/DES-IV RLA. No. 08/24/40/311/AM14 Lic. No. 0810125594 dated 14.10.2013
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The Committee considered the case as per agenda for amendment in description of import item No.1. Committee decided to defer the case for examining the request of the firm. The case is re-listed for 18.10.2017.

Case No. M-119 NC No. 6/18 Dated 30.8.2017 (held on 27.09.2017)	M/s. Jay Chemical Industries Ltd., Ahmedabad F. No. 01/83/50/418/AM14/DES-IV RLA. No. 08/24/40/193/AM14 Lic. No. 0810123500 dated 05.08.2013
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The Committee considered the case as per agenda for amendment in description of import item No.1. Committee decided to defer the case for examining the request of the firm. The case is re-listed for 18.10.2017.


 Technical Authority
 Department of Chemicals
 Government of India
 New Delhi

Case No. M-120 NC No. 6/18 Dated 30.8.2017 (held on 27.09.2017)	M/s. Jay Chemical Industries Ltd., Ahmedabad F. No. 01/83/50/444/AM14/DES-IV RLA. No. 08/24/40/181/AM14 Lic. No. 0810123458 dated 20.08.2013
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The Committee considered the case as per agenda for amendment in description of import item No.1. Committee decided to defer the case for examining the request of the firm. The case is re-listed for 18.10.2017.

[Signature]
 Director General
 Directorate of Foreign Trade
 Government of India, New Delhi

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision

MEETING NUMBER : 6/83-ALC1/2017 MEETING DATE : 20.09.2017

Case No.: 37/17/83-ALC1/2014	Party Name: MATANGI INDUSTRIES	Meet No/Date: 6/83-ALC1/2017 20.09.2017	Status: Case Approved
HQ File :01/83/050/00647/AM15/	RLA File :08/24/040/00205/AM15/	Lic.No/Date: 0810133352 16.09.2014	Defer Date:
1 Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit GST / excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.: 1/6/83-ALC1/2017	Party Name: STERLING AUXILIARIES PVT LTD	Meet No/Date: 6/83-ALC1/2017 20.09.2017	Status: Case Approved
HQ File :01/83/050/00313/AM18/	RLA File :03/95/040/00700/AM15/	Lic.No/Date: 0310791532 28.11.2014	Defer Date:
2 Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit GST / excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.: 20/6/83-ALC1/2017	Party Name: SOLAR CHEMFERTS PVT.LTD.	Meet No/Date: 6/83-ALC1/2017 20.09.2017	Status: Case Approved								
HQ File :01/83/050/00332/AM18/	RLA File :03/95/040/00753/AM15/	Lic.No/Date: 031079556 6 27.04.2015	Defer Date:								
3 Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 27.09.2017. The Committee decided to ratify the following norms as under:-											
<table border="1"> <thead> <tr> <th>Items of export</th><th>Qty.</th><th>Items of import</th><th>Qty.</th></tr> </thead> <tbody> <tr> <td>Basic Chromium Sulphate</td><td>1 MT</td><td>Sodium Bichromate (Dihydrated)/ Sodium Dichromate</td><td>0.440 MT</td></tr> </tbody> </table>	Items of export	Qty.	Items of import	Qty.	Basic Chromium Sulphate	1 MT	Sodium Bichromate (Dihydrated)/ Sodium Dichromate	0.440 MT			
Items of export	Qty.	Items of import	Qty.								
Basic Chromium Sulphate	1 MT	Sodium Bichromate (Dihydrated)/ Sodium Dichromate	0.440 MT								
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.											


 Director General of Foreign Trade
 New Delhi - 110002

4	Case No.: 53/3/83-ALC1/2017	Party Name: KANCOR INGREDIENTS LIMITED	Meet No/Date: 6/83-ALC1/2017 20.09.2017	Status: Case Approved
	HQ File :01/83/050/00141/AM18/	RLA File :10/24/040/00024/AM16/	Lic.No/Date: 1010059203 21.07.2015	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

5	Case No.: 18/6/83-ALC1/2017	Party Name: BANARAS BEADS LIMITED	Meet No/Date: 6/83-ALC1/2017 20.09.2017	Status: Case Rejected
	HQ File :01/83/050/00330/AM18/	RLA File :15/24/040/00014/AM16/	Lic.No/Date: 1510022074 25.08.2015	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case due to export item is not clearly defined. Therefore, it is difficult to calculate the requirement of inputs and wastage.			

6	Case No.: 1/5/83-ALC1/2017	Party Name: UNITOP CHEMICALS PVT. LIMITED	Meet No/Date: 6/83-ALC1/2017 20.09.2017	Status: Case Deferred
	HQ File :01/83/050/00245/AM18/	RLA File :03/95/040/00725/AM16/	Lic.No/Date: 0310801374 29.12.2015	Defer Date: 18.10.2017
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 05.09.2017 issued by DGFT. The case is re-listed for 18.10.2017.			

7	Case No.: 59/6/83-ALC1/2017	Party Name: BIOSTADT INDIA LIMITED	Meet No/Date: 6/83-ALC1/2017 20.09.2017	Status: Case Approved
	HQ File :01/83/050/00371/AM18/	RLA File :03/94/040/00001/AM17/	Lic.No/Date: 0310803768 04.04.2016	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their UO.No.14010/85/2014-CH-II dated 26.02.2016 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

8	Case No.: 47/4/83-ALC1/2017	Party Name: VIKAS ECOTECH LIMITED	Meet No/Date: 6/83-ALC1/2017 20.09.2017	Status: Case Deferred
	HQ File :01/83/050/00240/AM18/	RLA File :05/24/040/00069/AM17/	Lic.No/Date: 0510398534 17.05.2016	Defer Date: 18.10.2017
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 10.08.2017 issued by DGFT. The case			


 Department of Chemicals
 Government of India

is re-listed for 18.10.2017.

Case No.: 57/6/83- ALC1/2017	Party Name: SOLAR CHEMFERTS PVT.LTD.	Meet No/Date: 6/83- ALC1/2017 20.09.2017	Status: Case Approved
HQ File :01/83/050/00369/AM18/	RLA File :03/95/040/00801/AM16/	Lic.No/Date: 0310805024 31.05.2016	Defer Date:
Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 27.09.2017. The Committee decided to ratify the following norms as under:-			
Items of export	Qty.	Items of import	Qty.
Basic Chromium Sulphate	1 MT	Sodium Bichromate (Dihydrated)/ Sodium Dichromate	0.440 MT
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.: 7/15/83- ALC1/2016	Party Name: ACRYSIL LIMITED	Meet No/Date: 6/83- ALC1/2017 20.09.2017	Status: Case Deferred
HQ File :01/83/050/00924/AM17/	RLA File :03/94/040/00697/AM17/	Lic.No/Date: 0310809270 23.11.2016	Defer Date: 18.10.2017
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 05.10.2017 issued by DGFT. The case is re-listed for 18.10.2017.			

Case No.: 9/15/83- ALC1/2016	Party Name: NICOMET INDUSTRIES LTD.	Meet No/Date: 6/83- ALC1/2017 20.09.2017	Status: Case Deferred
HQ File :01/83/050/00926/AM17/	RLA File :03/95/040/00637/AM17/	Lic.No/Date: 0310809360 28.11.2016	Defer Date: 18.10.2017
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 05.10.2017 issued by DGFT. The case is re-listed for 18.10.2017.			

Case No.: 22/1/83- ALC1/2017	Party Name: GEE GEE KAY PRIVATE LIMITED,	Meet No/Date: 6/83- ALC1/2017 20.09.2017	Status: Case Deferred
HQ File :01/83/050/01077/AM17/	RLA File :35/24/040/00047/AM17/	Lic.No/Date: 3510045097 19.01.2017	Defer Date: 18.10.2017
Decision : Reply to D/L alongwith file sent to Deptt. of IPP for providing the comments on 08.08.2017. The case is re-listed for 18.10.2017.			

Case No.: 42/1/83- ALC1/2017	Party Name: CRYSTAL CROP PROTECTION PVT. LTD.	Meet No/Date: 6/83- ALC1/2017 20.09.2017	Status: Case Approved
HQ File :01/83/050/01097/AM17/	RLA File :05/23/040/00510/AM17/	Lic.No/Date: 0510401418 31.01.2017	Defer Date:
Decision : The Committee considered the case as per agenda and discussed the request of the			



firm for fixation of norms, during the meeting on 27.09.2017. The Committee decided to ratify the following norms as under:-

Items of export	Qty.	Items of import	Qty.
Glyphosate 41% SL	127500 Litre	Glyphosate Technical 95% W/W Min.	57550 KG

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

14	Case No.:31/2/83-ALC1/2017	Party Name:RELIABLE SERVICES	Meet No/Date:6/83-ALC1/2017 20.09.2017	Status:Case Approved
	HQ File :01/83/050/00031/AM18/	RLA File :17/24/040/00191/AM17/	Lic.No/Date:1710006566 10.02.2017	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

15	Case No.:32/16/83-ALC1/2016	Party Name:SUNFLAG CHEMICALS PVT.LTD.	Meet No/Date:6/83-ALC1/2017 20.09.2017	Status:Case Rejected
	HQ File :01/83/050/01033/AM17/	RLA File :05/24/040/00580/AM17/	Lic.No/Date:0510401603 13.02.2017	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by DGFT on 15.05.2017.			

16	Case No.:50/2/83-ALC1/2017	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:6/83-ALC1/2017 20.09.2017	Status:Case Deferred
	HQ File :01/83/050/00050/AM18/	RLA File :03/94/040/01021/AM17/	Lic.No/Date:0310811194 14.02.2017	Defer Date:18.10.2017
	Decision : Reply to D/L alongwith file sent to Deptt. of IPP for providing the comments on 08.08.2017. The case is re-listed for 18.10.2017.			

17	Case No.:79/2/83-ALC1/2017	Party Name:SOLTEX PETRO PRODUCTS LTD.	Meet No/Date:6/83-ALC1/2017 20.09.2017	Status:Case Deferred
	HQ File :01/83/050/00079/AM18/	RLA File :03/95/040/00735/AM17/	Lic.No/Date:0310811233 15.02.2017	Defer Date:18.10.2017
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 05.07.2017 issued by DGFT. The case is re-listed for 18.10.2017.			

18	Case No.:87/2/83-ALC1/2017	Party Name:COUNTERTOPS AND CABINETS (INDIA) PVT LTD	Meet No/Date:6/83-ALC1/2017 20.09.2017	Status:Case Deferred
	HQ File :01/83/050/00087/AM18/	RLA File :13/24/040/00053/AM17/	Lic.No/Date:1310048562 15.02.2017	Defer Date:18.10.2017



Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 22.06.2017 issued by Deptt. of IPP. The case is re-listed for 18.10.2017.

	Case No.: 21/1/83-ALC1/2017	Party Name: WILLOWOOD CHEMICALS PVT LTD	Meet No/Date: 6/83-ALC1/2017 20.09.2017	Status: Case Rejected
19	HQ File :01/83/050/01076/AM17/	RLA File :02/24/040/00181/AM17/	Lic.No/Date:0210207367 17.02.2017	Defer Date:
Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by DGFT on 15.05.2017.				

	Case No.: 73/2/83-ALC1/2017	Party Name: ACRYSIL LIMITED	Meet No/Date: 6/83-ALC1/2017 20.09.2017	Status: Case Rejected
20	HQ File :01/83/050/00073/AM18/	RLA File :03/94/040/01043/AM17/	Lic.No/Date:0310811375 22.02.2017	Defer Date:
Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by DGFT on 01.06.2017.				

	Case No.: 74/2/83-ALC1/2017	Party Name: ACRYSIL LIMITED	Meet No/Date: 6/83-ALC1/2017 20.09.2017	Status: Case Rejected
21	HQ File :01/83/050/00074/AM18/	RLA File :03/94/040/01044/AM17/	Lic.No/Date:0310811376 22.02.2017	Defer Date:
Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by DGFT on 01.06.2017.				

	Case No.: 33/2/83-ALC1/2017	Party Name: SUNFLAG CHEMICALS PVT.LTD.	Meet No/Date: 6/83-ALC1/2017 20.09.2017	Status: Case Rejected
22	HQ File :01/83/050/00033/AM18/	RLA File :05/24/040/00606/AM17/	Lic.No/Date:0510401813 01.03.2017	Defer Date:
Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by DGFT on 01.06.2017.				

	Case No.: 86/2/83-ALC1/2017	Party Name: F.W. IMPEX PVT. LTD.,	Meet No/Date: 6/83-ALC1/2017 20.09.2017	Status: Case Deferred
23	HQ File :01/83/050/00086/AM18/	RLA File :05/23/040/00534/AM17/	Lic.No/Date:0510401810 01.03.2017	Defer Date:18.10.2017
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 09.08.2017 issued by Deptt. of IPP. The case is re-listed for 18.10.2017.				

	Case No.: 54/2/83-ALC1/2017	Party Name: GOLDSTAB ORGANICS PVT LTD	Meet No/Date: 6/83-ALC1/2017 20.09.2017	Status: Case Rejected
24	HQ File	RLA File	Lic.No/Date:0310811606	Defer Date:

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:01/83/050/00054/AM18/	:03/94/040/01042/AM17/	03.03.2017	
Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by DGFT on 01.06.2017.			

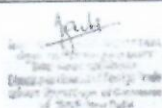
Case No.: 55/2/83-ALC1/2017	Party Name: GOLDSTAB ORGANICS PVT LTD	Meet No/Date: 6/83-ALC1/2017 20.09.2017	Status: Case Approved
HQ File :01/83/050/00055/AM18/	RLA File :03/94/040/01053/AM17/	Lic.No/Date:0310811608 03.03.2017	Defer Date:
25 Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/316/2017- TSW dated 24.07.2017, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.			
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.: 72/2/83-ALC1/2017	Party Name: TRAFIGURA INDIA PVT. LTD	Meet No/Date: 6/83-ALC1/2017 20.09.2017	Status: Case Deferred
HQ File :01/83/050/00072/AM18/	RLA File :03/95/040/00902/AM17/	Lic.No/Date:0310811628 06.03.2017	Defer Date:18.10.2017
26 Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 05.09.2017 issued by DGFT. The case is re-listed for 18.10.2017.			

Case No.: 18/2/83-ALC1/2017	Party Name: SUNFLAG CHEMICALS PVT.LTD.	Meet No/Date: 6/83-ALC1/2017 20.09.2017	Status: Case Rejected
HQ File :01/83/050/00018/AM18/	RLA File :05/24/040/00635/AM17/	Lic.No/Date:0510401985 17.03.2017	Defer Date:
27 Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by DGFT on 01.06.2017.			

Case No.: 9/3/83-ALC1/2017	Party Name: MEHTA STONE EXPORT HOUSE	Meet No/Date: 6/83-ALC1/2017 20.09.2017	Status: Case Deferred
HQ File :01/83/050/00097/AM18/	RLA File :05/24/040/00639/AM17/	Lic.No/Date:0510402034 21.03.2017	Defer Date:18.10.2017
28 Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 11.09.2017 issued by Deptt. of IPP. The case is re-listed for 18.10.2017.			

Case No.: 4/6/83-ALC1/2017	Party Name: SONGWON SPECIALTY CHEMICALS INDIA PVT. LTD.	Meet No/Date: 6/83-ALC1/2017 20.09.2017	Status: Case Deferred
HQ File :01/83/050/00316/AM18/	RLA File :34/24/040/00370/AM17/	Lic.No/Date:3410043044 21.03.2017	Defer Date:18.10.2017
29 Decision : The Committee considered the case as per agenda and decided to defer consideration			



of the case for want of information from the firm. D/L dated 03.10.2017 issued by DGFT. The case is re-listed for 18.10.2017.

30	Case No.:63/3/83-ALC1/2017	Party Name:TRAFIGURA INDIA PVT. LTD	Meet No/Date:6/83-ALC1/2017 20.09.2017	Status:Case Rejected
	HQ File :01/83/050/00151/AM18/	RLA File :03/95/040/01026/AM17/	Lic.No/Date:0310812292 30.03.2017	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by DGFT on 05.06.2017.			

31	Case No.:6/3/83-ALC1/2017	Party Name:WILLOWOOD CHEMICALS PVT LTD	Meet No/Date:6/83-ALC1/2017 20.09.2017	Status:Case Deferred
	HQ File :01/83/050/00094/AM18/	RLA File :02/24/040/00251/AM17/	Lic.No/Date:0210207511 03.04.2017	Defer Date:18.10.2017
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 03.07.2017 issued by DGFT. The case is re-listed for 18.10.2017.			

32	Case No.:72/3/83-ALC1/2017	Party Name:SHYAM CHEMICALS PRIVATE LIMITED	Meet No/Date:6/83-ALC1/2017 20.09.2017	Status:Case Deferred
	HQ File :01/83/050/00160/AM18/	RLA File :03/95/040/00771/AM17/	Lic.No/Date:0310812444 11.04.2017	Defer Date:18.10.2017
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 10.08.2017 issued by DGFT. The case is re-listed for 18.10.2017.			

33	Case No.:36/3/83-ALC1/2017	Party Name:SHIVA EXIM ENTERPRISES	Meet No/Date:6/83-ALC1/2017 20.09.2017	Status:Case Deferred
	HQ File :01/83/050/00124/AM18/	RLA File :05/24/040/00001/AM18/	Lic.No/Date:0510402277 20.04.2017	Defer Date:18.10.2017
	Decision : The Committee considered the case as per agenda and noted that request of the firm was sent to Deptt. of IPP for providing the comments which is awaited. U.O issued 13.06.2017. The case is re-listed for 18.10.2017.			

34	Case No.:24/5/83-ALC1/2017	Party Name:RELIABLE SERVICES	Meet No/Date:6/83-ALC1/2017 20.09.2017	Status:Case Deferred
	HQ File :01/83/050/00268/AM18/	RLA File :17/24/040/00007/AM18/	Lic.No/Date:1710006605 25.04.2017	Defer Date:18.10.2017
	Decision : The Committee considered the case as per agenda and noted that request of the firm was sent to Deptt. of IPP for providing the comments which is awaited. U.O issued 22.08.2017. The case is re-listed for 18.10.2017.			

35	Case No.:44/3/83-	Party Name:FEROLITE	Meet No/Date:6/83-	Status:Case
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ALC1/2017	JOINTINGS LTD.	ALC1/2017 20.09.2017	Deferred
HQ File :01/83/050/00132/AM18/	RLA File :05/23/040/00005/AM18/	Lic.No/Date:0510402373 27.04.2017	Defer Date:18.10.2017
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 15.09.2017 issued by Deptt. of IPP. The case is re-listed for 18.10.2017.			

Case No.:20/4/83-ALC1/2017	Party Name: GOLDSTAB ORGANICS PVT LTD	Meet No/Date:6/83-ALC1/2017 20.09.2017	Status:Case Approved
HQ File :01/83/050/00213/AM18/	RLA File :03/94/040/00008/AM18/	Lic.No/Date:0310812923 27.04.2017	Defer Date:
36	Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/316/2017- TSW dated 24.07.2017, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.		
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

	Case No.: 93/3/83-ALC1/2017	Party Name:CROWN LAMINATES PRIVATE LIMITED	Meet No/Date:6/83-ALC1/2017 20.09.2017	Status: Case Deferred
37	HQ File :01/83/050/00181/AM18/	RLA File :08/24/040/00468/AM17/	Lic.No/Date:0810140183 01.05.2017	Defer Date:18.10.2017
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 04.07.2017 issued by Deptt. of IPP. The case is re-listed for 18.10.2017.				

38	Case No.:90/3/83-ALC1/2017	Party Name:CATERPILLAR SIGNS PVT LTD	Meet No/Date:6/83-ALC1/2017 20.09.2017	Status:Case Deferred
	HQ File :01/83/050/00178/AM18/	RLA File :08/24/040/00008/AM18/	Lic.No/Date:0810140199 02.05.2017	Defer Date:18.10.2017
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 26.07.2017 issued by Deptt. of IPP. The case is re-listed for 18.10.2017.			

	Case No.: 87/3/83- ALC1/2017	Party Name:MASU BRAKE PADS PRIVATE LIMITED	Meet No/Date:6/83- ALC1/2017 20.09.2017	Status: Case Deferred
39	HQ File :01/83/050/00175/AM18/	RLA File :05/24/040/00038/AM18/	Lic.No/Date:0510402444 04.05.2017	Defer Date:18.10.2017
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 10.08.2017 issued by Deptt. of IPP. The case is re-listed for 18.10.2017.				

Case No.:76/3/83-ALC1/2017	Party Name:REX TONE INDUSTRIES LTD.	Meet No/Date:6/83-ALC1/2017	Status:Case Deferred
40			



			20.09.2017	
	HQ File :01/83/050/00164/AM18/	RLA File :03/95/040/00001/AM18/	Lic.No/Date:0310813079 05.05.2017	Defer Date:18.10.2017
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 18.08.2017 issued by DGFT. The case is re-listed for 18.10.2017.				

	Case No.:6/4/83- ALC1/2017	Party Name:DOOWON ELECTRONICS INDIA PRIVATE LIMITED,	Meet No/Date:6/83- ALC1/2017 20.09.2017	Status:Case Deferred
41	HQ File :01/83/050/00199/AM18/	RLA File :04/24/040/00012/AM18/	Lic.No/Date:0410163076 08.05.2017	Defer Date:18.10.2017
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 01.08.2017 issued by Deptt. of IPP. The case is re-listed for 18.10.2017.				

	Case No.:25/5/83- ALC1/2017	Party Name:VIC INDUSTRIES,	Meet No/Date:6/83- ALC1/2017 20.09.2017	Status:Case Deferred
42	HQ File :01/83/050/00269/AM18/	RLA File :17/24/040/00011/AM18/	Lic.No/Date:1710006619 09.05.2017	Defer Date:18.10.2017
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 05.09.2017 issued by DGFT. The case is re-listed for 18.10.2017.				

	Case No.:3/3/83- ALC1/2017	Party Name:SMOOTHLINE WRITING INSTRUMENTS PVT. LTD.	Meet No/Date:6/83- ALC1/2017 20.09.2017	Status:Case Deferred
43	HQ File :01/83/050/00091/AM18/	RLA File :03/95/040/00053/AM18/	Lic.No/Date:0310813182 11.05.2017	Defer Date:18.10.2017
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 31.08.2017 issued by Deptt. of IPP. The case is re-listed for 18.10.2017.				

	Case No.:98/3/83- ALC1/2017	Party Name:YORK PRINT PRIVATE LIMITED,	Meet No/Date:6/83- ALC1/2017 20.09.2017	Status:Case Deferred
44	HQ File :01/83/050/00186/AM18/	RLA File :02/24/040/00024/AM18/	Lic.No/Date:0210207591 12.05.2017	Defer Date:18.10.2017
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 08.08.2017 issued by Deptt. of IPP. The case is re-listed for 18.10.2017.				

	Case No.:22/5/83- ALC1/2017	Party Name:NIPPON CARBIDE INDIA PRIVATE LIMITED	Meet No/Date:6/83- ALC1/2017 20.09.2017	Status:Case Approved
45	HQ File :01/83/050/00266/AM18/	RLA File :05/24/040/00059/AM18/	Lic.No/Date:0510402559 15.05.2017	Defer Date:


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Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/84/2017- TSW dated 19.09.2017, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

46	Case No.: 22/4/83-ALC1/2017	Party Name:EVONIK CATALYSTS INDIA PRIVATE LIMITED.	Meet No/Date:6/83-ALC1/2017 20.09.2017	Status: Case Approved
	HQ File :01/83/050/00215/AM18/	RLA File :03/94/040/00122/AM18/	Lic.No/Date:0310813296 16.05.2017	Defer Date:
	Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 27.09.2017. The Committee decided to ratify the following norms as under:-			
	Items of export	Qty.	Items of import	Qty.
	Nickel Catalyst	770000 Kg	Nickel Residue	181102.9 Kg
			Hydrogenated Vegetable oil (for industrial use)	471519.5 Kg
			Soda Ash	As applied for by the firm
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

47	Case No.: 21/6/83-ALC1/2017	Party Name:SATYAM POLY PLAST	Meet No/Date:6/83-ALC1/2017 20.09.2017	Status: Case Approved
	HQ File :01/83/050/00333/AM18/	RLA File :13/24/040/00008/AM18/	Lic.No/Date:1310048625 16.05.2017	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm.			
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

48	Case No.: 38/4/83-ALC1/2017	Party Name:WILLOWOOD CHEMICALS PVT LTD	Meet No/Date:6/83-ALC1/2017 20.09.2017	Status: Case Deferred
	HQ File :01/83/050/00231/AM18/	RLA File :02/24/040/00017/AM18/	Lic.No/Date:0210207608 18.05.2017	Defer Date:18.10.2017
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 10.08.2017 issued by DGFT. The case is re-listed for 18.10.2017.			

49	Case No.: 4/5/83-ALC1/2017	Party Name:PRIVI ORGANICS INDIA LIMITED	Meet No/Date:6/83-ALC1/2017 20.09.2017	Status: Case Deferred
	HQ File :01/83/050/00248/AM18/	RLA File :03/95/040/00131/AM18/	Lic.No/Date:0310813381 18.05.2017	Defer Date:18.10.2017


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Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 05.09.2017 issued by DGFT. The case is re-listed for 18.10.2017.

Case No.:50/3/83-ALC1/2017	Party Name:CHEMICO CHEMICALS PVT LTD	Meet No/Date:6/83-ALC1/2017 20.09.2017	Status:Case Approved
HQ File :01/83/050/00138/AM18/	RLA File :05/23/040/00076/AM18/	Lic.No/Date:0510402682 24.05.2017	Defer Date:
Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 27.09.2017. The Committee decided to ratify the following norms as under:-			

50

Export item	Qty.	Import item	Qty.
Antimony Trioxide	1 Kg	Antimony Concentrate (Sb content 55% to 62%) with H2O 7% to 10% (water content).	Antimony Concentrate (55% to 62% of Sb including moisture 7%-10% - 1.733 Kg. Subject to condition that import item should contain minimum 7% of moisture content.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

51	Case No.:30/4/83-ALC1/2017	Party Name:HINDUSTAN CORK	Meet No/Date:6/83-ALC1/2017 20.09.2017	Status:Case Deferred
	HQ File :01/83/050/00223/AM18/	RLA File :05/23/040/00079/AM18/	Lic.No/Date:0510402701 25.05.2017	Defer Date:18.10.2017
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 29.08.2017 issued by Deptt. of IPP. The case is re-listed for 18.10.2017.			

52	Case No.: 3/5/83-ALC1/2017	Party Name:NICOMET INDUSTRIES LTD.	Meet No/Date:6/83-ALC1/2017 20.09.2017	Status: Case Deferred
	HQ File :01/83/050/00247/AM18/	RLA File :03/95/040/00160/AM18/	Lic.No/Date:0310813517 25.05.2017	Defer Date:18.10.2017
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 05.09.2017 issued by DGFT. The case is re-listed for 18.10.2017.			

53	Case No. :13/5/83-ALC1/2017	Party Name: NICOMET INDUSTRIES LTD.	Meet No/Date: 6/83-ALC1/2017 20.09.2017	Status: Case Deferred
	HQ File :01/83/050/00257/AM18/	RLA File :03/95/040/00162/AM18/	Lic.No/Date: 0310813518 25.05.2017	Defer Date: 18.10.2017
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 05.09.2017 issued by DGFT. The case is re-listed for 18.10.2017.			

54	Case No.: 14/4/83-	Party Name: HINDUSTAN	Meet No/Date: 6/83-	Status: Case
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	ALC1/2017	PLATINUM PVT. LTD	ALC1/2017 20.09.2017	Deferred
	HQ File :01/83/050/00207/AM18/	RLA File :03/94/040/00961/AM17/	Lic.No/Date:0310813626 29.05.2017	Defer Date:18.10.2017
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 05.09.2017 issued by DGFT. The case is re-listed for 18.10.2017.			

	Case No.:5/5/83-ALC1/2017	Party Name:SWARUP INTERNATIONAL	Meet No/Date:6/83-ALC1/2017 20.09.2017	Status:Case Deferred
55	HQ File :01/83/050/00249/AM18/	RLA File :03/95/040/00102/AM18/	Lic.No/Date:0310813632 29.05.2017	Defer Date:18.10.2017
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 20.09.2017 issued by Deptt. of IPP. The case is re-listed for 18.10.2017.			

	Case No.:7/5/83-ALC1/2017	Party Name:LOPAREX INDIA PRIVATE LIMITED	Meet No/Date:6/83-ALC1/2017 20.09.2017	Status:Case Approved
	HQ File :01/83/050/00251/AM18/	RLA File :03/95/040/00174/AM18/	Lic.No/Date:0310813636 29.05.2017	Defer Date:
56	Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/240/2017- TSW dated 22.09.2017, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.			
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:13/4/83-ALC1/2017	Party Name:INCO COLOURS INDIA PVT.LTD.	Meet No/Date:6/83-ALC1/2017 20.09.2017	Status:Case Deferred
57	HQ File :01/83/050/00206/AM18/	RLA File :03/94/040/00146/AM18/	Lic.No/Date:0310813673 30.05.2017	Defer Date:18.10.2017
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 10.08.2017 issued by DGFT. The case is re-listed for 18.10.2017.			

	Case No.:15/5/83-ALC1/2017	Party Name:VIDHI SPECIALTY FOOD INGREDIENTS LIMITED	Meet No/Date:6/83-ALC1/2017 20.09.2017	Status:Case Deferred
58	HQ File :01/83/050/00259/AM18/	RLA File :03/95/040/00146/AM18/	Lic.No/Date:0310813657 30.05.2017	Defer Date:18.10.2017
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 05.09.2017 issued by DGFT. The case is re-listed for 18.10.2017.			


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 New Delhi

59	Case No.:21/5/83-ALC1/2017	Party Name:INDOGULF CROPS SCIENCES LIMITED	Meet No/Date:6/83-ALC1/2017 20.09.2017	Status:Case Deferred
	HQ File :01/83/050/00265/AM18/	RLA File :05/23/040/00075/AM18/	Lic.No/Date:0510402745 30.05.2017	Defer Date:18.10.2017
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 05.09.2017 issued by DGFT. The case is re-listed for 18.10.2017.				

60	Case No.:27/5/83-ALC1/2017	Party Name:INDOGULF CROPS SCIENCES LIMITED	Meet No/Date:6/83-ALC1/2017 20.09.2017	Status:Case Deferred
	HQ File :01/83/050/00271/AM18/	RLA File :05/23/040/00074/AM18/	Lic.No/Date:0510402746 30.05.2017	Defer Date:18.10.2017
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 05.09.2017 issued by DGFT. The case is re-listed for 18.10.2017.				

61	Case No.:29/4/83-ALC1/2017	Party Name:BRAKEWEL AUTOMOTIVE COMPONENTS(I)P.LTD.	Meet No/Date:6/83-ALC1/2017 20.09.2017	Status:Case Approved
	HQ File :01/83/050/00222/AM18/	RLA File :05/23/040/00050/AM18/	Lic.No/Date:0510402978 31.05.2017	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/297/2017- TSW dated 18.09.2017, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.				
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

62	Case No.:31/4/83-ALC1/2017	Party Name:PHILODEN AGROCHEM P LTD	Meet No/Date:6/83-ALC1/2017 20.09.2017	Status:Case Deferred
	HQ File :01/83/050/00224/AM18/	RLA File :34/24/040/00045/AM18/	Lic.No/Date:3410043249 31.05.2017	Defer Date:18.10.2017
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 10.08.2017 issued by Deptt. of IPP. The case is re-listed for 18.10.2017.				

63	Case No.:36/4/83-ALC1/2017	Party Name:RECKITT BENCKISER HEALTHCARE INDIA PRIVATE LIMITED	Meet No/Date:6/83-ALC1/2017 20.09.2017	Status:Case Deferred
	HQ File :01/83/050/00229/AM18/	RLA File :05/24/040/00107/AM18/	Lic.No/Date:0510402985 31.05.2017	Defer Date:18.10.2017
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 31.07.2017 issued by Deptt. of IPP.				


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The case is re-listed for 18.10.2017.

64	Case No.:6/5/83-ALC1/2017	Party Name:VISWAAT CHEMICALS LIMITED	Meet No/Date:6/83-ALC1/2017 20.09.2017	Status:Case Deferred
	HQ File :01/83/050/00250/AM18/	RLA File :03/95/040/00153/AM18/	Lic.No/Date:0310813760 05.06.2017	Defer Date: 18.10.2017
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 05.09.2017 issued by DGFT. The case is re-listed for 18.10.2017.			

65	Case No.:14/5/83-ALC1/2017	Party Name:UNITOP CHEMICALS PVT. LIMITED	Meet No/Date:6/83-ALC1/2017 20.09.2017	Status:Case Deferred
	HQ File :01/83/050/00258/AM18/	RLA File :03/95/040/00175/AM18/	Lic.No/Date:0310813766 05.06.2017	Defer Date: 18.10.2017
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 05.09.2017 issued by DGFT. The case is re-listed for 18.10.2017.			

66	Case No.:43/6/83-ALC1/2017	Party Name:GOLDSTAB ORGANICS PVT LTD	Meet No/Date:6/83-ALC1/2017 20.09.2017	Status:Case Approved
	HQ File :01/83/050/00355/AM18/	RLA File :03/94/040/00182/AM18/	Lic.No/Date:0310813768 05.06.2017	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/316/2017- TSW dated 24.07.2017, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

67	Case No.:2/5/83-ALC1/2017	Party Name:SHRREE SAI PACKAGINGS	Meet No/Date:6/83-ALC1/2017 20.09.2017	Status:Case Approved
	HQ File :01/83/050/00246/AM18/	RLA File :04/24/040/00044/AM18/	Lic.No/Date:0410163208 08.06.2017	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/370/2017- TSW dated 22.09.2017, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

68	Case No.:46/5/83-ALC1/2017	Party Name:ACMECHEM LTD.	Meet No/Date:6/83-ALC1/2017 20.09.2017	Status:Case Deferred
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 Technical Authority
 Directorate of Industries
 Government of India

HQ File :01/83/050/00290/AM18/	RLA File :02/24/040/00254/AM17/	Lic.No/Date:0210207667 09.06.2017	Defer Date:18.10.2017
Decision : The Committee considered the case as per agenda and noted that request of the firm was sent to Deptt. of IPP for providing the comments which is awaited. U.O issued 22.08.2017. The case is re-listed for 18.10.2017.			

Case No.:68/5/83-ALC1/2017	Party Name:STYLAM INDUSTRIES LIMITED	Meet No/Date:6/83-ALC1/2017 20.09.2017	Status:Case Approved
HQ File :01/83/050/00312/AM18/	RLA File :22/24/040/00020/AM18/	Lic.No/Date:2210015724 14.06.2017	Defer Date:
69	Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/180/2017- TSW dated 26.09.2017, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

Case No.:44/6/83-ALC1/2017	Party Name:INDO AMINES LIMITED	Meet No/Date:6/83-ALC1/2017 20.09.2017	Status:Case Deferred
70	HQ File :01/83/050/00356/AM18/	RLA File :03/94/040/00137/AM18/	Lic.No/Date:0310813964 14.06.2017
	Defer Date:18.10.2017 Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 03.10.2017 issued by DGFT. The case is re-listed for 18.10.2017.		

Case No.:60/5/83-ALC1/2017	Party Name:SIDDHI DECOR PVT.LTD.	Meet No/Date:6/83-ALC1/2017 20.09.2017	Status:Case Approved
71	HQ File :01/83/050/00304/AM18/	RLA File :08/24/040/00061/AM18/	Lic.No/Date:0810140496 15.06.2017
	Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/133/2017- TSW dated 26.09.2017, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

Case No.:3/6/83-ALC1/2017	Party Name:BANARAS BEADS LIMITED	Meet No/Date:6/83-ALC1/2017 20.09.2017	Status:Case Deferred
72	HQ File :01/83/050/00315/AM18/	RLA File :15/24/040/00003/AM18/	Lic.No/Date:1510022132 15.06.2017
	Defer Date:18.10.2017 Decision : The Committee considered the case as per agenda and noted that request of the firm was sent to Deptt. of IPP for providing the comments which is awaited. U.O issued 13.09.2017. The case is re-listed for 18.10.2017.		



73	Case No.:8/6/83-ALC1/2017	Party Name:ESTEEM INDUSTRIES PRIVATE LIMITED	Meet No/Date:6/83-ALC1/2017 20.09.2017	Status:Case Approved
	HQ File :01/83/050/00320/AM18/	RLA File :17/24/040/00026/AM18/	Lic.No/Date:1710006636 15.06.2017	Defer Date:
Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit GST / excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

74	Case No.:45/6/83-ALC1/2017	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:6/83-ALC1/2017 20.09.2017	Status:Case Deferred
	HQ File :01/83/050/00357/AM18/	RLA File :03/94/040/00147/AM18/	Lic.No/Date:0310814084 19.06.2017	Defer Date:18.10.2017
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 05.10.2017 issued by DGFT. The case is re-listed for 18.10.2017.				

75	Case No.:24/6/83-ALC1/2017	Party Name:HUBERGROUP INDIA PRIVATE LIMITED.	Meet No/Date:6/83-ALC1/2017 20.09.2017	Status:Case Approved
	HQ File :01/83/050/00336/AM18/	RLA File :03/94/040/00220/AM18/	Lic.No/Date:0310814114 20.06.2017	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/77/2017- TSW dated 20.09.2017, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

76	Case No.:10/5/83-ALC1/2017	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:6/83-ALC1/2017 20.09.2017	Status:Case Approved
	HQ File :01/83/050/00254/AM18/	RLA File :03/95/040/00252/AM18/	Lic.No/Date:031081415 9 21.06.2017	Defer Date:


 Director General
 Directorate General of Foreign Trade
 New Delhi

Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 27.09.2017. The Committee decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
Self Adhesive Paper 160 GSM +/- 10%)	1 Sq. meter	One Side Coated Paper (CIS) (80 GSM +/-10%)	1.04 Sq. Meter/Sq. Meter content contained in export item
		Adhesive (100% Solid) Rubber Based Hot Melt)	24 gms. per Sq. meter of export item
		Glassine Paper 60 gsm +/- 10%)	1.04 Sq. Meter/Sq. Meter content contained in export item

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

77	Case No.: 11/5/83-ALC1/2017	Party Name: SMI COATED PRODUCTS PVT. LTD.	Meet No/Date: 6/83-ALC1/2017 20.09.2017	Status: Case Deferred
	HQ File :01/83/050/00255/AM18/	RLA File :03/95/040/00256/AM18/	Lic.No/Date:0310814161 21.06.2017	Defer Date:18.10.2017
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 19.09.2017 issued by Deptt. of IPP. The case is re-listed for 18.10.2017.			

78	Case No.: 45/5/83-ALC1/2017	Party Name: PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date: 6/83-ALC1/2017 20.09.2017	Status: Case Deferred
	HQ File :01/83/050/00289/AM18/	RLA File :05/24/040/00308/AM17/	Lic.No/Date:0510403182 21.06.2017	Defer Date:18.10.2017
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 05.09.2017 issued by DGFT. The case is re-listed for 18.10.2017.			

79	Case No.: 38/5/83-ALC1/2017	Party Name: COLORCON ASIA PRIVATE LIMITED	Meet No/Date: 6/83-ALC1/2017 20.09.2017	Status: Case Deferred
	HQ File :01/83/050/00282/AM18/	RLA File :17/24/040/00014/AM18/	Lic.No/Date:1710006639 22.06.2017	Defer Date:18.10.2017
	Decision : The Committee considered the case as per agenda and noted that the request of the firm had been sent to Deptt. of IPP for providing the comments which is awaited. U.O issued 22.08.2017. The case is re-listed for 18.10.2017.			

80	Case No.: 62/5/83-ALC1/2017	Party Name: PREMIER STARCH PRODUCTS PVT LTD	Meet No/Date: 6/83-ALC1/2017 20.09.2017	Status: Case Approved
	HQ File :01/83/050/00306/AM18/	RLA File :07/24/040/00096/AM18/	Lic.No/Date:0710111811 22.06.2017	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/383/2017- TSW dated 20.09.2017, uploaded along with these minutes or as applied by the firm whichever is less under			


 Signature of the Committee Member
 Date: 20/09/2017
 Designation: Member, Committee

para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

81	Case No.: 3/4/83-ALC1/2017	Party Name: CHEMICO CHEMICALS PVT LTD	Meet No/Date: 6/83-ALC1/2017 20.09.2017	Status: Case Approved
	HQ File :01/83/050/00196/AM18/	RLA File :05/23/040/00112/AM18/	Lic.No/Date: 0510403222 23.06.2017	Defer Date:
	Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 27.09.2017. The Committee decided to ratify the following norms as under:-			
	Export item	Qty.	Import item	Qty.
	Antimony Trioxide	1 Kg	Antimony Concentrate (Sb content 55% to 62%) with H2O 7% to 10% (water content).	Antimony Concentrate (55% to 62% of Sb including moisture 7%-10% - 1.733 Kg. Subject to condition that import item should contain minimum 7% of moisture content.
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

82	Case No.: 6/6/83-ALC1/2017	Party Name: VIC INDUSTRIES,	Meet No/Date: 6/83-ALC1/2017 20.09.2017	Status: Case Approved
	HQ File :01/83/050/00318/AM18/	RLA File :17/24/040/00028/AM18/	Lic.No/Date: 1710006641 23.06.2017	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit GST / excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.			
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

83	Case No.: 7/6/83-ALC1/2017	Party Name: VIC INDUSTRIES,	Meet No/Date: 6/83-ALC1/2017 20.09.2017	Status: Case Approved
	HQ File :01/83/050/00319/AM18/	RLA File :17/24/040/00027/AM18/	Lic.No/Date: 1710006640 23.06.2017	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit GST / excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.			
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			


 Director General of Customs and Excise, India

84	Case No.:9/6/83-ALC1/2017	Party Name:VIC INDUSTRIES,	Meet No/Date:6/83-ALC1/2017 20.09.2017	Status:Case Approved
	HQ File :01/83/050/00321/AM18/	RLA File :17/24/040/00030/AM18/	Lic.No/Date:1710006642 23.06.2017	Defer Date:
Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit GST / excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				
85	Case No.:40/6/83-ALC1/2017	Party Name:SARAF CHEMICALS PVT.LTD.	Meet No/Date:6/83-ALC1/2017 20.09.2017	Status:Case Deferred
	HQ File :01/83/050/00352/AM18/	RLA File :03/95/040/00249/AM18/	Lic.No/Date:0310814230 23.06.2017	Defer Date:18.10.2017
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 03.10.2017 issued by DGFT. The case is re-listed for 18.10.2017.				
86	Case No.:54/6/83-ALC1/2017	Party Name:SARAF CHEMICALS PVT.LTD.	Meet No/Date:6/83-ALC1/2017 20.09.2017	Status:Case Deferred
	HQ File :01/83/050/00366/AM18/	RLA File :03/95/040/00222/AM18/	Lic.No/Date:0310814231 23.06.2017	Defer Date:18.10.2017
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 03.10.2017 issued by DGFT. The case is re-listed for 18.10.2017.				
87	Case No.:55/6/83-ALC1/2017	Party Name:SBL COLORTECH PRIVATE LIMITED.,	Meet No/Date:6/83-ALC1/2017 20.09.2017	Status:Case Deferred
	HQ File :01/83/050/00367/AM18/	RLA File :03/95/040/00221/AM18/	Lic.No/Date:0310814241 23.06.2017	Defer Date:18.10.2017
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 03.10.2017 issued by DGFT. The case is re-listed for 18.10.2017.				
88	Case No.:56/6/83-ALC1/2017	Party Name:MAGNUM LUBRICANTS (INDIA) PRIVATE LIMITED	Meet No/Date:6/83-ALC1/2017 20.09.2017	Status:Case Deferred
	HQ File :01/83/050/00368/AM18/	RLA File :03/95/040/00255/AM18/	Lic.No/Date:0310814240 23.06.2017	Defer Date:18.10.2017
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. The case is re-listed for 18.10.2017.				
89	Case No.:17/6/83-ALC1/2017	Party Name:ESTEEM INDUSTRIES PRIVATE LIMITED	Meet No/Date:6/83-ALC1/2017 20.09.2017	Status:Case Approved


 Director General of Foreign Trade
 Ministry of Commerce and Industry
 Government of India

	HQ File :01/83/050/00329/AM18/	RLA File :17/24/040/00022/AM18/	Lic.No/Date:1710006643 27.06.2017	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit GST / excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			
	Case No.: 41/6/83- ALC1/2017	Party Name:COLOURTEX INDUSTRIES PRIVATE LIMITED	Meet No/Date:6/83- ALC1/2017 20.09.2017	Status: Case Approved
	HQ File :01/83/050/00353/AM18/	RLA File :03/94/040/00138/AM18/	Lic.No/Date:0310814260 27.06.2017	Defer Date:
90	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit GST / excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			
	Case No.: 40/5/83- ALC1/2017	Party Name:PANOPLY PACKAGINGS PVT LTD	Meet No/Date:6/83- ALC1/2017 20.09.2017	Status: Case Approved
	HQ File :01/83/050/00284/AM18/	RLA File :04/24/040/00009/AM18/	Lic.No/Date:0410163280 28.06.2017	Defer Date:
91	Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/370/2017- TSW dated 22.09.2017, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			
	Case No.: 41/5/83- ALC1/2017	Party Name:PANOPLY PACKAGINGS PVT LTD	Meet No/Date:6/83- ALC1/2017 20.09.2017	Status: Case Approved
	HQ File :01/83/050/00285/AM18/	RLA File :04/24/040/00005/AM18/	Lic.No/Date:0410163282 28.06.2017	Defer Date:
92	Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/370/2017- TSW dated 22.09.2017, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			
93	Case No.: 42/5/83- ALC1/2017	Party Name:PANOPLY PACKAGINGS PVT LTD	Meet No/Date:6/83- ALC1/2017	Status: Case Approved


 Director General
 Department of Industrial Training
 Government of India

		20.09.2017	
HQ File :01/83/050/00286/AM18/	RLA File :04/24/040/00008/AM18/	Lic.No/Date:0410163281 28.06.2017	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/370/2017- TSW dated 22.09.2017, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:52/6/83-ALC1/2017	Party Name:UNITOP CHEMICALS PVT. LIMITED	Meet No/Date:6/83- ALC1/2017 20.09.2017	Status:Case Approved
HQ File :01/83/050/00364/AM18/	RLA File :03/95/040/00230/AM18/	Lic.No/Date:0310814306 28.06.2017	Defer Date:
94	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit GST / excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

Case No.:15/6/83-ALC1/2017	Party Name:VIC INDUSTRIES,	Meet No/Date:6/83- ALC1/2017 20.09.2017	Status:Case Approved
HQ File :01/83/050/00327/AM18/	RLA File :17/24/040/00031/AM18/	Lic.No/Date:1710006645 29.06.2017	Defer Date:
95	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit GST / excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

Case No.:42/6/83-ALC1/2017	Party Name:COLOURTEX INDUSTRIES PRIVATE LIMITED	Meet No/Date:6/83- ALC1/2017 20.09.2017	Status:Case Approved
HQ File :01/83/050/00354/AM18/	RLA File :03/94/040/00131/AM18/	Lic.No/Date:0310814338 29.06.2017	Defer Date:
96	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit GST / excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

Case No.:51/6/83-ALC1/2017	Party Name:MONTEX GLASS FIBRE IND PVT LTD	Meet No/Date:6/83- ALC1/2017 20.09.2017	Status:Case Approved
97			


 Director General
 Excise and Customs
 Government of India

HQ File :01/83/050/00363/AM18/	RLA File :03/95/040/00283/AM18/	Lic.No/Date:0310814329 29.06.2017	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/14/2017- TSW dated 21.09.2017, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.			
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:43/5/83-ALC1/2017	Party Name:MADRAS FLUORINE PRIVATE LIMITED,	Meet No/Date:6/83-ALC1/2017 20.09.2017	Status:Case Deferred
98 HQ File :01/83/050/00287/AM18/	RLA File :04/24/040/00067/AM18/	Lic.No/Date:0410163296 30.06.2017	Defer Date:18.10.2017
Decision : The Committee considered the case as per agenda and noted that request of the firm was sent to Deptt. of IPP for providing the comments which is awaited. U.O issued 22.08.2017. The case is re-listed for 18.10.2017.			

Case No.:16/6/83-ALC1/2017	Party Name:GUJARAT FLUORO CHEMICALS LTD	Meet No/Date:6/83-ALC1/2017 20.09.2017	Status:Case Deferred
99 HQ File :01/83/050/00328/AM18/	RLA File :34/24/040/00068/AM18/	Lic.No/Date:3410043320 30.06.2017	Defer Date:18.10.2017
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. The case is re-listed for 18.10.2017.			

Case No.:26/6/83-ALC1/2017	Party Name:BAYER VAPI PVT.LTD.	Meet No/Date:6/83-ALC1/2017 20.09.2017	Status:Case Approved
100 HQ File :01/83/050/00338/AM18/	RLA File :03/94/040/00234/AM18/	Lic.No/Date:0310814362 30.06.2017	Defer Date:
Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit GST / excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.			
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:23/6/83-ALC1/2017	Party Name:INDIA GLYCOLS LTD.,	Meet No/Date:6/83-ALC1/2017 20.09.2017	Status:Case Approved
101 HQ File :01/83/050/00335/AM18/	RLA File :05/23/040/00118/AM18/	Lic.No/Date:0510403295 03.07.2017	Defer Date:
Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit GST / excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.			



RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

102	Case No.:27/6/83-ALC1/2017	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:6/83-ALC1/2017 20.09.2017	Status:Case Deferred
	HQ File :01/83/050/00339/AM18/	RLA File :03/94/040/00248/AM18/	Lic.No/Date:0310814380 03.07.2017	Defer Date: 18.10.2017
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. The case is re-listed for 18.10.2017.				

103	Case No.:2/6/83-ALC1/2017	Party Name:WELSET PLAST EXTRUSIONS PVT LTD.	Meet No/Date:6/83-ALC1/2017 20.09.2017	Status:Case Rejected
	HQ File :01/83/050/00314/AM18/	RLA File :03/95/040/00245/AM18/	Lic.No/Date:0310814421 04.07.2017	Defer Date:
Decision : The Committee considered the case as per agenda and decided to reject the case due to firm has indicating wrong quantity of net content of input in the export item.				

104	Case No.:22/6/83-ALC1/2017	Party Name:DELTA EXPORTS INTERNATIONAL	Meet No/Date:6/83-ALC1/2017 20.09.2017	Status:Case Approved
	HQ File :01/83/050/00334/AM18/	RLA File :05/23/040/00141/AM18/	Lic.No/Date:0510403321 04.07.2017	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/75/2017- TSW dated 20.09.2017, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.				
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

105	Case No.:37/6/83-ALC1/2017	Party Name:DELTA EXPORTS INTERNATIONAL	Meet No/Date:6/83-ALC1/2017 20.09.2017	Status:Case Approved
	HQ File :01/83/050/00349/AM18/	RLA File :05/23/040/00142/AM18/	Lic.No/Date:0510403322 04.07.2017	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/75/2017- TSW dated 20.09.2017, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.				
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

106	Case No.:38/6/83-ALC1/2017	Party Name:DELTA EXPORTS INTERNATIONAL	Meet No/Date:6/83-ALC1/2017 20.09.2017	Status:Case Approved
	HQ File	RLA File	Lic.No/Date:0510403324	Defer Date:

[Signature]
 Director, Export Promotion
 Directorate of Export Promotion
 Ministry of Commerce
 Government of India

	:01/83/050/00350/AM18/	:05/23/040/00145/AM18/	04.07.2017	
	Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/75/2017- TSW dated 20.09.2017, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.			
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			
	Case No.:5/6/83-ALC1/2017	Party Name:VIC INDUSTRIES,	Meet No/Date:6/83-ALC1/2017 20.09.2017	Status:Case Approved
	HQ File :01/83/050/00317/AM18/	RLA File :17/24/040/00034/AM18/	Lic.No/Date:1710006647 05.07.2017	Defer Date:
107	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit GST / excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.			
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			
	Case No.:25/6/83-ALC1/2017	Party Name:INDO AMINES LIMITED	Meet No/Date:6/83-ALC1/2017 20.09.2017	Status:Case Approved
	HQ File :01/83/050/00337/AM18/	RLA File :03/94/040/00241/AM18/	Lic.No/Date:0310814459 05.07.2017	Defer Date:
108	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit GST / excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.			
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			
	Case No.:28/6/83-ALC1/2017	Party Name:GRINDWELL NORTON LTD	Meet No/Date:6/83-ALC1/2017 20.09.2017	Status:Case Deferred
109	HQ File :01/83/050/00340/AM18/	RLA File :03/94/040/00257/AM18/	Lic.No/Date:0310814460 05.07.2017	Defer Date:18.10.2017
	Decision : The Committee considered the case as per agenda and noted that request of the firm was sent to Deptt. of IPP for providing the comments which is awaited. U.O issued 28.09.2017. The case is re-listed for 18.10.2017.			
	Case No.:29/6/83-ALC1/2017	Party Name:GARGI HUTTENES ALBERTUS PVT. LTD.,	Meet No/Date:6/83-ALC1/2017 20.09.2017	Status:Case Approved
110	HQ File :01/83/050/00341/AM18/	RLA File :03/94/040/00249/AM18/	Lic.No/Date:0310814472 05.07.2017	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit GST / excise Certified consumption data to the RA at the time of redemption. RA			


 Director General of Customs
 Central Board of Excise and Customs
 New Delhi

would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

111	Case No.: 30/6/83-ALC1/2017	Party Name: BAYER CROPS SCIENCE LIMITED	Meet No/Date: 6/83-ALC1/2017 20.09.2017	Status: Case Approved
	HQ File :01/83/050/00342/AM18/	RLA File :03/94/040/00212/AM18/	Lic.No/Date: 0310814480 05.07.2017	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit GST / excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			
112	Case No.: 46/6/83-ALC1/2017	Party Name: MONTEX GLASS FIBRE IND PVT LTD	Meet No/Date: 6/83-ALC1/2017 20.09.2017	Status: Case Deferred
	HQ File :01/83/050/00358/AM18/	RLA File :03/95/040/00295/AM18/	Lic.No/Date: 0310814477 05.07.2017	Defer Date: 18.10.2017
	Decision : The Committee considered the case as per agenda and noted that request of the firm was sent to Deptt. of IPP for providing the comments which is awaited. U.O issued 13.09.2017. The case is re-listed for 18.10.2017.			
113	Case No.: 50/6/83-ALC1/2017	Party Name: UPL LTD.	Meet No/Date: 6/83-ALC1/2017 20.09.2017	Status: Case Approved
	HQ File :01/83/050/00362/AM18/	RLA File :03/95/040/00208/AM18/	Lic.No/Date: 0310814479 05.07.2017	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit GST / excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			
114	Case No.: 49/6/83-ALC1/2017	Party Name: PARKSONS PACKAGING LTD.	Meet No/Date: 6/83-ALC1/2017 20.09.2017	Status: Case Deferred
	HQ File :01/83/050/00361/AM18/	RLA File :03/95/040/00319/AM18/	Lic.No/Date: 0310814584 12.07.2017	Defer Date: 18.10.2017
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 21.09.2017 issued by Deptt. of IPP. The case is re-listed for 18.10.2017.			
115	Case No.: 47/6/83-ALC1/2017	Party Name: PARKSONS PACKAGING LTD.	Meet No/Date: 6/83-ALC1/2017 20.09.2017	Status: Case Deferred

[Signature]
 Director, RA
 Department of Industrial Policy & Promotion
 Government of India

HQ File :01/83/050/00359/AM18/	RLA File :03/95/040/00317/AM18/	Lic.No/Date:0310814607 13.07.2017	Defer Date:18.10.2017
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 21.09.2017 issued by Deptt. of IPP. The case is re-listed for 18.10.2017.			

Case No.:48/6/83-ALC1/2017	Party Name:VISWAAT CHEMICALS LIMITED	Meet No/Date:6/83-ALC1/2017 20.09.2017	Status:Case Approved
HQ File :01/83/050/00360/AM18/	RLA File :03/95/040/00156/AM18/	Lic.No/Date:0310814606 13.07.2017	Defer Date:
116	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit GST / excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

Case No.:13/6/83-ALC1/2017	Party Name:PHILODEN AGROCHEM P LTD	Meet No/Date:6/83-ALC1/2017 20.09.2017	Status:Case Approved
HQ File :01/83/050/00325/AM18/	RLA File :34/24/040/00085/AM18/	Lic.No/Date:3410043339 14.07.2017	Defer Date:
117	Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/318/2017- TSW dated 21.09.2017, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

Case No.:14/6/83-ALC1/2017	Party Name:WILLOWOOD CHEMICALS PVT LTD	Meet No/Date:6/83-ALC1/2017 20.09.2017	Status:Case Approved
HQ File :01/83/050/00326/AM18/	RLA File :02/24/040/00064/AM18/	Lic.No/Date:0210207753 14.07.2017	Defer Date:
118	Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

Case No.:58/6/83-ALC1/2017	Party Name:ASHA PENN COLOR PVT.LTD.	Meet No/Date:6/83-ALC1/2017 20.09.2017	Status:Case Approved
HQ File :01/83/050/00370/AM18/	RLA File :03/94/040/00270/AM18/	Lic.No/Date:0310814623 14.07.2017	Defer Date:
119	Decision : The Committee considered the case as per agenda and discussed the request of		


 Director General
 Department of Industrial Policy and Promotion
 Government of India

the firm for fixation of norms. During the meeting on 27.06.2017. The Committee decided to ratify the following norms as under:-

Name of Export Items (s)	Qty.	Name of Import Item (s)	Qty.
CELLULOSE ACETATE BUTYRATE PIGMENTED CHIPS NET CONTENT ; 1) RESIN AMELY CELLULOSE ACETATE BUTYRATE RESIN: 5,270.000 KILOGRAM 2) RELEVANT INORGANIC PIGMENTS: 2,975.000 KGS 3) ALKYL SULPHONATE BASED SOLUTION (ADDITIVE CONTENT 13.64%):255.000 KILOGRAM	1 Kg	RESIN NAMELY CELLULOSE ACETATE BUTYRATE RESIN	0.6203 Kg
		RELEVANT INORGANIC PIGMENT	0.3502 Kg
		ALKYL SULPHONATE BASED SOLUTION (ADDITIVE CONTENT 13.64%)	0.0600 Kg

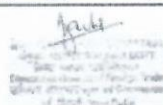
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

120

Case No.: 35/6/83-ALC1/2017	Party Name:SOLTEX PETRO PRODUCTS LTD.	Meet No/Date:6/83-ALC1/2017 20.09.2017	Status: Case Approved														
HQ File :01/83/050/00347/AM18/	RLA File :03/95/040/00292/AM18/	Lic.No/Date:0310814658 18.07.2017	Defer Date:														
Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 27.09.2017. The Committee decided to ratify the following norms as under:-																	
<table><tr><td>Export item</td><td>Qty.</td><td>Import item</td><td>Qty.</td></tr><tr><td rowspan="4">Calcium Carbonate (Filler Master Batch/FMB) (Containing 20% PP 0.25% UV Stabilizer 0.75% TiO2 and 79% CaCo3)</td><td rowspan="4">1500 MT</td><td>Polypropylene</td><td>300 MT</td></tr><tr><td>UV Stabilizer</td><td>3.00 MT</td></tr><tr><td>Titanium Dioxide</td><td>11.250 MT</td></tr><tr><td>Calcium Carbonate</td><td>1185 MT</td></tr></table>				Export item	Qty.	Import item	Qty.	Calcium Carbonate (Filler Master Batch/FMB) (Containing 20% PP 0.25% UV Stabilizer 0.75% TiO2 and 79% CaCo3)	1500 MT	Polypropylene	300 MT	UV Stabilizer	3.00 MT	Titanium Dioxide	11.250 MT	Calcium Carbonate	1185 MT
Export item	Qty.	Import item	Qty.														
Calcium Carbonate (Filler Master Batch/FMB) (Containing 20% PP 0.25% UV Stabilizer 0.75% TiO2 and 79% CaCo3)	1500 MT	Polypropylene	300 MT														
		UV Stabilizer	3.00 MT														
		Titanium Dioxide	11.250 MT														
		Calcium Carbonate	1185 MT														
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.																	

121	Case No.: 53/6/83-ALC1/2017	Party Name:NEOGEN CHEMICALS LIMITED	Meet No/Date:6/83-ALC1/2017 20.09.2017	Status: Case Deferred
	HQ File :01/83/050/00365/AM18/	RLA File :03/95/040/00231/AM18/	Lic.No/Date:0310814672 19.07.2017	Defer Date:18.10.2017
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 03.10.2017 issued by DGFT. The case is re-listed for 18.10.2017.			

122	Case No.: 67/5/83-ALC1/2017	Party Name:PI INDUSTRIES LTD	Meet No/Date:6/83-ALC1/2017 20.09.2017	Status: Case Approved
	HQ File :01/83/050/00311/AM18/	RLA File :13/24/040/00021/AM18/	Lic.No/Date:1310048682 20.07.2017	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit GST / excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for			



Case No.: 36/6/83- ALC1/2017	Party Name: SKC CHEMIE PVT. LTD.	Meet No/Date: 6/83- ALC1/2017 20.09.2017	Status: Case Approved
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124 **Decision :** The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their UO.No.14010/44/2014-CH-II dated 21.10.2013 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

HQ File :01/83/050/00322/AM18/	RLA File :08/24/040/00093/AM18/	Lic.No/Date:0810140708 24.07.2017	Defer Date:
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125 **Decision :** The Committee considered the case as per Agenda and took the following decision. Firm will submit GST / excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

126	Case No.:11/6/83- ALC1/2017	Party Name:BAJAJ POLYBLENDS PRIVATE LIMITED	Meet No/Date:6/83- ALC1/2017 20.09.2017	Status:Case Deferred
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HQ File :01/83/050/00323/AM18/	RLA File :50/24/040/00003/AM18/	Lic.No/Date:5010002369 24.07.2017	Defer Date:18.10.2017
Decision : The Committee considered the case as per agenda and noted that request of the firm was sent to Deptt. of IPP for providing the comments which is awaited. U.O issued 13.09.2017. The case is re-listed for 18.10.2017.			

Case No.:31/6/83-ALC1/2017	Party Name:NEOGEN CHEMICALS LIMITED	Meet No/Date:6/83-ALC1/2017 20.09.2017	Status:Case Deferred
HQ File :01/83/050/00343/AM18/	RLA File :03/95/040/01000/AM17/	Lic.No/Date:0310814782 24.07.2017	Defer Date:18.10.2017
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 03.10.2017 issued by DGFT. The case is re-listed for 18.10.2017.			

Case No.:39/6/83-ALC1/2017	Party Name:CRYSTAL CROP PROTECTION PVT. LTD.	Meet No/Date:6/83-ALC1/2017 20.09.2017	Status:Case Approved								
HQ File :01/83/050/00351/AM18/	RLA File :05/23/040/00135/AM18/	Lic.No/Date:0510403502 25.07.2017	Defer Date:								
Decision: The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 27.09.2017. The Committee decided to ratify the following norms as under:-											
<table border="1"> <thead> <tr> <th>Export item</th><th>Qty.</th><th>Import item</th><th>Qty.</th></tr> </thead> <tbody> <tr> <td>Acetamiprid Tech. 20% SP</td><td>80000 Kg</td><td>Acetamiprid Technical 99%</td><td>16600 Kg</td></tr> </tbody> </table>				Export item	Qty.	Import item	Qty.	Acetamiprid Tech. 20% SP	80000 Kg	Acetamiprid Technical 99%	16600 Kg
Export item	Qty.	Import item	Qty.								
Acetamiprid Tech. 20% SP	80000 Kg	Acetamiprid Technical 99%	16600 Kg								
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.											

Case No.:12/6/83-ALC1/2017	Party Name:SERVO PACKAGING LTD	Meet No/Date:6/83-ALC1/2017 20.09.2017	Status:Case Deferred
HQ File :01/83/050/00324/AM18/	RLA File :02/24/040/00071/AM18/	Lic.No/Date:0210207768 26.07.2017	Defer Date:18.10.2017
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. The case is re-listed for 18.10.2017.			

Case No.:33/6/83-ALC1/2017	Party Name:VICTORY CHEMICALS	Meet No/Date:6/83-ALC1/2017 20.09.2017	Status:Case Deferred
HQ File :01/83/050/00345/AM18/	RLA File :03/95/040/00239/AM18/	Lic.No/Date:0310814877 27.07.2017	Defer Date:18.10.2017
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 03.10.2017 issued by DGFT. The case is re-listed for 18.10.2017.			

Case No.:19/6/83-ALC1/2017	Party Name:INDOGULF CROPSCIENCES LIMITED	Meet No/Date:6/83-ALC1/2017 20.09.2017	Status:Case Deferred
HQ File	RLA File	Lic.No/Date:0510403538	Defer



 Director General of Foreign Trade, India

:01/83/050/00331/AM18/	:05/23/040/00164/AM18/	31.07.2017	Date:18.10.2017
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 03.10.2017 issued by DGFT. The case is re-listed for 18.10.2017.			

132	Case No.: 34/6/83-ALC1/2017	Party Name: MOHINI ORGANICS PVT. LTD.,	Meet No/Date: 6/83-ALC1/2017 20.09.2017	Status: Case Approved
	HQ File :01/83/050/00346/AM18/	RLA File :03/95/040/00818/AM17/	Lic.No/Date: 0310814949 01.08.2017	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit GST / excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

133	Case No.: 64/5/83-ALC1/2017	Party Name: SMI COATED PRODUCTS PVT. LTD.	Meet No/Date: 6/83-ALC1/2017 20.09.2017	Status: Case Approved
	HQ File :01/83/050/00308/AM18/	RLA File :03/95/040/00375/AM18/	Lic.No/Date: 0310815090 09.08.2017	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/32/2017- TSW dated 09.06.2017, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Date:09.10.2017
Place:New Delhi

k k mushahary
Asst. Director General of Foreign Trade

[Signature]
Asst. Director General of Foreign Trade
Department of Foreign Trade
Government of India

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M-115
Repeat basis

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
.....

Advance Authorization application from M/s. Jay Chemical Industries Ltd. for the import of raw materials against the export of Reactive Black GRD (Dye content 80%)

(Advance Authorization No. 0810123500 dated 5.8.2013)
(Advance Authorization No. 0810112691 dated 31.1.2013)
(Advance Authorization No. 0810125544 dated 14.10.2013) - II ✓
(Advance Authorization No. 0810120091 dated 8.4.2013)
(Advance Authorization No. 0810118720 dated 21.2.2013)

M/s. Jay Chemical Industries Ltd. has submitted present applications for the import of raw materials against the export of Reactive Black GRD (Dye content 80%)

The application has been examined and the Department recommends the following terms for the present Advance Authorization application.

AA.No:- 0810120091 CH 08.04.2013

Item of Export	Qty.	Item of Import	Qty
Reactive Black GRD (Dye content 80%)	1 kg.	1. H-Acid	0.176 Kg.
		2. Acetanilide	0.342 Kg.
		3. Meta Phenylenediamine 4 Sulfonic Acid	0.044 Kg.
		4. Sodium Nitrite	0.118 Kg.
		5. Caustic Soda	1.380 Kg.
		6. Soda Ash	0.014 Kg.
		7. Sodium Bicarbonate	0.357 Kg.
		8. Sodium Naphthionate	0.091 Kg.

This issues with the approval of competent authority.

A.K. Agarwal
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri K.K.Mushahari, FTDO, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.
Dept. of C&PC U.O. No. 14010/24 /2010 -CH-II dated 11.9.2015

2019/17

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Room No. 223, A Wing,
Shastri Bhawan, New Delhi-110 001
Dated the 20th January, 2015

Repeat basis

OFFICE MEMORANDUM

Sub: Application from M/s. Jay Chemicals Industries Ltd. for issue of advance licence (Licence No. 0810123460 dated 02.08.13) for export of Reactive Black HM (dye content 64%) - reg

The undersigned is directed to refer to U.O. No. 01/83/050/00443/AM-14 forwarding an application for issue of advance licence from M/s. Jay Chemicals Industries Ltd. (Licence No. 0810123460 dated 02.08.13) for export of Reactive Black HM (dye content 64%). The application has been examined in Department of Chemicals and Petrochemicals and the following norms are recommended for the reference licence application:-

AA No: 0810119460 dt. 15.03.2013

Name of Export Item(s)	Qty in Kg.	Name of import Item(s)	Qty. in Kgs.
Reactive Black HM (dye content 64%)	1 kg.	H. Acid	0.206
		Vinyl sulphone Ester	0.270
		Sodium Nitrite	0.066
		Caustic Soda	0.402
		Soda Ash	0.012
		Sodium Bicarbonate	0.180

This has approval of the competent authority.

[Signature]

(O.P. Sharma)

Joint Industrial Adviser

Tel: 011-23071442

Telefax: 011-23071187

Email: omsharma@nic.in

B.D Panwar
Foreign Trade Development Officer,
Directorate General of Foreign Trade,
Department of Commerce,
Ministry of Commerce and Industry,
Udyog Bhawan, New Delhi
Tel. No. 23061562, Extn. 363
Fax: 2306 2225/23061613

[Signature]
27/1/17

- 3 -

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

6/7 15/78
Repeat basis

Subject: Advance Authorization application from M/s. Biostadt India Ltd. for the import of raw materials against the export of WOKOZIM GRANULES.

(Advance Authorization No. 0310786546 dated 08.07.2014)

0310803768 dt. 04.04.2016 ✓

Ref: U.O. No. 01/82/050/402/AM15/DES-IV/797 dated 15.12.2015.

M/s. Biostadt India has submitted present application for the import of raw materials against the export of WOKOZIM GRANULES.

The application has been examined in line with the earlier norms committee decision and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
WOKOZIM GRANULES	1 KG.	SOLUBLE SEAWEED EXTRACT POWDER.	0.05 KG

*Containing min. of 0.45 kgs of Input Item
per kg of Export Item.*

This issues with the approval of competent authority.

(Signature)
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

✓ Shri K.K. Mushahari, FTDO, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/28/2015-CH-II dated 22.02.2016

Agar 27/9/2015

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No.7/316/2017-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)
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Subject : Advance Authorisation No. 0310812923 dated 27.4.2017-M/s
Goldstab Organics Pvt. Ltd.-Mumbai

DGFT UO. No 01/83/50/213/AM-18/DES-4/85 DATED 14.7.2017

The application referred to above has been examined. Based on the Chartered Engineer's Certificate, the following norms are recommended for manufacture & export of 1.0 Kg. of Stabilizer.

Item of Export	Quantity (Kgs)	Item of Import	Quantity recommended for export of 1.0Kg. of the export product
One Pack Stabilizer	500000.0	1. Lead Ingots	300 gms.
		2. Polyethylene Wax	460 gms
		3. Stearic Acid	240 gms.


(NAND LAL)
Consultant
24-07-2017

DGFT (NC)

 27/9/2017

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No.7/316/2017-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)
.....

Subject : Advance Authorisation No. 0310812923 dated 27.4.2017-M/s
Goldstab Organics Pvt. Ltd.-Mumbai

DGFT UO. No 01/83/50/213/AM-18/DES-4/85 DATED 14.7.2017

The application referred to above has been examined. Based on the Chartered Engineer's Certificate, the following norms are recommended for manufacture & export of 1.0 Kg. of Stabilizer.

Item of Export	Quantity (Kgs)	Item of Import	Quantity recommended for export of 1.0Kg. of the export product
One Pack Stabilizer	500000.0	1. Lead Ingots	300 gms.
		2. Polyethylene Wax	460 gms
		3. Stearic Acid	240 gms.


(NAND LAL)
Consultant
24-07-2017

DGFT (NC)

AG 27/9/2017

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F. No. 7/84/2017-TSW
Ministry of Commerce & Industry
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)

Subject : Advance authorization for the export of Decal - M/s Nippon Carbide India Pvt. Ltd

Ref : DGFT UO. No.01/83/050/266/AM-18/DES-IV

Advance Auth. No. 0510402559 Dated 15-05-2017

The case has been examined and the firm has claimed wastage more than 60% for all the three imported items which appears to be on higher side. As no calculation and justification was given. They have also not given weight of export product, therefore, following norms are recommended:-

Export item :- Decal/Sticker as per application

Quantity:- as per application

Import items:-

S.No.	Item description	Quantity recommended for manufacture of 1 Kg of export product
1	Relevant PVC Film	1.05 sq.mt./sq.mt. content contained in export product
2	Relevant Application Film(LDPE)	1.05 sq.mt./sq.mt. content contained in export product
3	Ink	1.05 Kg/Kg content contained in export product

DGFT (DES-IV)


(NAND LAL)
Consultant
19.09.2017


27/9/2017

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No.7/240/2017-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)
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Subject : Advance authorization for the export of Release Liners (Two side Silicon Coated Paper) - M/s Loparex India Pvt. Ltd.

Ref : DGFT UO. No.01/83/050/251/AM-18/DES-IV

Advance authorization No.0310813636 dated 29-05-2017

The case has been examined and the following norms are recommended on repeat basis:-

Export product: Release Liners (Two Side Silicon Coated Paper)
60 to 65 GSM+/- 10, 50000 Kgs 833333.330 Sq. Mt.

Quantity : 1 Sq. Meter

Import Items:

Sl. No.	Item Description	Quantity recommended
1	Glassine Release Base Paper in Jumbo Roll of relevant GSM 60 to 65 GSM +/-10%	1.05 Sq. Meter / Sq. Mt. content contained in export product
2	Silicone Polymers (100% Solid)	4.2 grams / Sq. Mt. of export product
3	Catalyst for Silicone	0.042 grams / Sq. Mt. of export product
4	Cross Linker for Silicone	0.147 gram / Sq. Mt. of export product

DGFT(NC)

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(NAND LAL)
Consultant
22-09-2017

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No.7/297/2017-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)

Subject: Application for advance authorization No.0510402978 dt. 31-05-2017 for the export of Clutch Facings & Brake Linings (Auto Parts) - M/s. Brakewel Automotive Components (India) Pvt. Ltd.

Ref: DGFT U.O. No. 01/83/50/222/AM-17/DES-IV / 86 dated 14.07.2017

Vide letter dated 26.7.2017 the firm has submitted their reply and stated that they are manufacturing Clutch Facing and Brake Linings in different grades and exporting to various countries in south-east Asia, Middle East, Africa, Japan, Europe and to other countries. Requirement of product differs from country to country. It is not possible to sell the material what they are manufacturing but as per requirement and price of the customer. They have to change the formulation from time to time as per grade and product asked by customer.

Taking into consideration the manufacturing process involved and norms fixed in the past for the export of same product and allowing 30% wastage of raw material (other than toluene), the following norms are recommended:-

Export Item: Clutch Facings & Brake Linings ({Auto Parts} containing minimum 52% glass rovings, 21.8% phenols, 15.6% Raw Asbestos and 10.4%)

Quantity: 1 MT

Import items:

Sl. No.	Item Description	Quantity recommended (MT)
1	Glass Rovings / Fibre (Different Grades)	0.677
2	Phenol	0.284
3	Raw Asbestos (White Chrysotile)	0.203
4	Melamine Resin	0.135
5	Toluene (Petroleum Product)	0.7135

DGFT (DES-IV)

NAND LAL
Consultant
18.09.2017

27/9/2017

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No.7/316/2017-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)
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Subject : Advance Authorisation No. 0310812923 dated 27.4.2017-M/s
Goldstab Organics Pvt. Ltd.-Mumbai

DGFT UO. No 01/83/50/213/AM-18/DES-4/85 DATED 14.7.2017

The application referred to above has been examined. Based on the Chartered Engineer's Certificate, the following norms are recommended for manufacture & export of 1.0 Kg. of Stabilizer.

Item of Export	Quantity (Kgs)	Item of Import	Quantity recommended for export of 1.0Kg. of the export product
One Pack Stabilizer	500000.0	1. Lead Ingots	300 gms.
		2. Polyethylene Wax	460 gms
		3. Stearic Acid	240 gms.


(NAND LAL)
Consultant
24-07-2017

DGFT (NC)

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No.7/370/2017-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)
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Subject : Advance authorization for the export of Carton Boxes (corrugated Boxes)-
M/s Shri Sai Packaging.

Ref : DGFT UO. No.01/83/050/246/AM-18/DES-IV

Adv. Auth. No. 0410163208 dated 8-06-2017

The case has been examined and the firm has claimed 8.25% wastage for first two item of Export and 7.75% for third item. In SION K-65 for export of Cartons 10% wastage kraft paper /Board is allowed. We may there recommend the quantity as applied for.

Export Product-1: Corrugated box with Kraft paper and fluting paper(GSM 100 to 300), No. of
Boxes 3450000
Quantity: 793500 kg

Import Items :

Sl. No.	Item Description	Quantity recommended
1.	Kraft Paper (of relevant GSM)	567353 kg
2.	Fluting Paper (of relevant GSM)	291611kg

Export Product-2: Corrugated box with Test Liner and fluting paper(GSM 100 to 300), No. of
Boxes 405000
Quantity: 364500 kg

Import Items:

Sl. No.	Item Description	Quantity recommended
1.	Test Liner (of relevant GSM)	260618 kg
2.	Fluting Paper (of relevant GSM)	133954 kg

Export Product-3: Corrugated box with Kraft Liner Board and fluting paper(GSM 100 to 300),
No. of Boxes 49500
Quantity: 126225 kg

Import Items:

Sl. No.	Item Description	Quantity recommended
1.	Kraft Liner Board (of relevant GSM)	76366 kg
2.	Fluting Paper (of relevant GSM)	59641 kg

DGFT (NC)

27/9/2017

(NAND LAL)
Consultant
22-09-2017

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F. No. 7/180/2017-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)

Subject: Application for Advance authorization for the export of Single Side Decorative Laminates without Barrier paper - M/s. Stylam Industries Ltd.

Ref: DGFT U.O. No. 01/83/50/312/AM-16/DES-IV

Ad. Auth. No. 2210015724 Dated- 14-06-2017

Taking cue from H-302 and the norms approved in the past, the following norms are recommended:-

Export Item:

S. No.	Item Description	Quantity (Kg.)
1.	Single Side Decorative Laminates without Barrier Paper thickness 0.5 mm to 1.0 mm Quantity as per application given, for various thickness	1 sq mtr x 1 mm Thickness of wt. 1.45 Kg +/-2.5%

Import Items:

Sl. No.	Item Description	Quantity recommended
1.	Kraft Paper 60 GSM to 205GSM,	1.033 kg or applied quantity whichever is less
2.	Base Paper 50 GSM to 150 GSM,	0.133 kg or applied quantity whichever is less
3.	Tissue Paper 18 GSM to 22 GSM,	0.033 Kg or applied quantity whichever is less
4.	Phenol	0.457 kg or applied quantity whichever is less
5.	Melamine	0.133 kg or applied quantity whichever is less
6.	Methanol	0.398 kg or applied quantity whichever is less
7.	B.O.P.P. Film	0.011 kg or applied quantity whichever is less

Note:1. The above norms has been worked out on the 1.00 mm thickness with average wt. of 1.45 Kg +/- 2.5%

2. In case of variation in thickness/weight, the quantity of item of import viz. Phenol, Methanol, Kraft paper and Titanium Dioxide to be allowed may be arrived by adopting Formula:

$A \times B / C$

Where

A= Qty. allowed for 1.00 mm thickness of wt. 1.45 Kg +/-2.5%.

B= The thickness or wt/sq. meter of decorative laminates proposed to be exported.

C= Either the Standard thickness of 1.00 mm or the Standard wt. of 1.45 Kg/sq. meter of 1.00 mm thickness.

3. The quantity of BOPP film given above will be for one sq. meter of Decorative Laminates irrespective of thickness and weight of decorative laminates to be exported.

4. The quantity of all the other items unchanged irrespective of change of thickness and weight of decorative laminates to be exported.

5. It is clarified that the above formula is applicable only in case of Decorative Laminates having thickness range between 0.5 mm and 1.0 mm.

Consultant (B)

(NAND LAL)
Consultant
26-09-2017

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No.7/133/2017-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)

Subject: Application of M/s Siddhi Décor Ltd. for ratification of input output norms for export of Double Side Decorative Laminates

Ref: DGFT U.O. No. 01/83/50/304/AM-17/DES-IV

Ad. Auth. No. 0810140496 Dated- 25.06.2017

Taking cue from H-68 and the cases approved in the past, the following norms are recommended:-

Export Item:

S. No.	Item Description	Quantity (Kg.)
1	Double Side Decorative Laminates with Barrier Paper size 1300 x 2800 mm Thickness 1.4 MM, Sheets QTY 1000 Thickness 1.5 MM, Sheets QTY 1780 Thickness 1.8 MM, Sheets QTY 8100 Thickness 2 MM, Sheets QTY 20000 Thickness 2.10 MM, Sheets QTY 2734 Thickness 2.20 MM, Sheets QTY 2170	1 Sq.Mtr x 10.00 mm thickness of 14.5 kg +/- 2.5%

Import Items:

Sl. No.	Item Description	Quantity recommended
1.	Kraft Paper	9.15 kg or applied quantity whichever is less
2.	Base Paper	0.214 kg or applied quantity whichever is less
3.	Barrier Paper	0.172 kg or applied quantity whichever is less
4.	Tissue Paper	0.027 kg or applied quantity whichever is less
5.	Phenol	3.52 kg or applied quantity whichever is less
6.	Melamine	0.362 kg or applied quantity whichever is less
7.	Methanol	3.85 kg or applied quantity whichever is less
8.	B.O.P.P. Film	0.01 kg or applied quantity whichever is less

Note:

- The above norms are based on 10.00 mm thickness with average weight of 14.5 kg +/- 2.5% and are applicable on 1.4 mm to 2.20 mm thickness.
- In case of variation in thickness/weight, the quantity of item of import viz. Phenol, Methanol and Kraft paper to be allowed may be arrived at by adopting the following formula: $A \times B/C$ where A =Quantity allowed for 10.00 mm thickness of weight 14.5 kg +/- 2.5%, B =The thickness or weight/sq. Meter of decorative laminates proposed to be exported, C = Either the Standard thickness of 10.00 mm or the Standard weight of 14.5 kg/Sq.Meter of 10.00 mm thickness.
- The quantity of other items viz. Base Paper, Barrier Paper, Tissue Paper, Melamine and BOPP film will remain unchanged irrespective of thickness and weight of decorative laminate to be exported.
- Import of Base Paper will be restricted to 18% of FOB value of export, for the export of below 2.5 mm thickness.

DGFT (DES-IV)

(NAND LAL)
Consultant
26.09.2017

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No.7/77/2017-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)

Subject: Application for issue of Advance Authorization No. 0310814114 dated 20-06-2017 for the export of News Paper Ink Black M/s. Huber Group India Pvt. Ltd.

Ref : DGFT UO. No.01/83/50/145³³⁶AM-18/DES-4

Vide e mail dated Sept 15, 2017; the firm has submitted a material balance for the export item and production / consumption data for three years duly certified by Chartered Accountant. They have also submitted Process flow chart for the preparation of News Paper Ink Black.

Export Item: News Paper Ink Black containing (Pigment 21%+/-2% and Solid Resin 44%+/-2%)

Quantity: 1 kg.

Import items:

Sr. No.of application	Item Description	Quantity Recommended (in kg.)
1	Carbon Black	0.205
2	Alkali Blue Flush (pigment content 40%+/-1% solid resin 40%)	0.01
3	Varnishes (Oil soluble phenolic resin based varnish (High Viscosity) solid content 55.7%+/- 2%)	0.07
4	Alkyd Resin namely soya long oil Alkyd resin having solid content 100%	0.105
5	Coxi-Oxiretarder	0.02
6	Rheological Additive Organo Clay	0.02
7	Eckalite ED China Clay	0.30
8	High Viscosity Mineral Oil	0.11
9	Spindle oil/ Panoil SH 150	0.18

Subject is approved of TA(B)

DGFT (DES-IV)


(NAND LAL)
Consultant
20.09.2017

27/9/2017

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F. No. 7/383/2017-TSW
Ministry of Commerce & Industry
Department of Industrial Policy & Promotion
(TSW Section)

Subject : Advance Authorisation No.0710111811 dated 22.6.2017-M/s Premier Starch Products Ltd-Bangalore.

Ref. :DGFT UO. No : 01.83/50/306/AM-18/DES-4/133 dated 31.8.2017

In this case the firm has claimed 16 % wastage for the manufacture of Glues from Tapioca Starch but based on the process of manufacture of export item and other details submitted by the firm, wastage of 9% wastage is recommended. Accordingly, the following norms are recommended:

Item of Export	Quantity (Kgs.)	Item of Import	Quantity (Kgs.)
Glues	68000.0	Manioc (Cassava Starch (Tapioca Starch)	70662.0689

Nilesh
(Nand Lal)
Consultant
20.09.2017

DGFT (DES-IV)

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No.7/370/2017-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)
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Subject: Advance authorization for the export of Carton Boxes (corrugated Boxes) - M/s Panoply Packaging (P)

Ref : DGFT UO. No.01/83/050/284/AM-18/DES-IV

Adv. Auth. No. 0410163280 dated 28-06-2017

The case has been examined and the firm has claimed 10% wastage of raw materials In SION K-65 for export of Cartons 10% wastage of Kraft paper /Board is allowed. We may there recommend the quantity as applied for.

Export Product-1: Corrugated boxes/ Carton made out of 65% test liner paper & and 35% fluting media paper (GSM 100 to 300), as per application.
Quantity: 7,00,000 kg

Import Items :

Sl. No.	Item Description	Quantity recommended
1.	Test Liner Paper 250 GSM	5,01,600 kg
2.	Fluting Media Paper 185 GSM	2,68,400 kg

DGFT (DES-IV)


(NAND LAL)
Consultant
22-09-2017

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No.7/370/2017-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)
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Subject: Advance authorization for the export of Carton Boxes (corrugated Boxes) - M/s Panoply Packaging (P)

Ref : DGFT UO. No.01/83/050/285/AM-18/DES-IV

Adv. Auth. No. 0410163282 dated 28-06-2017

The case has been examined and the firm has claimed 10% wastage of raw materials In SION K-65 for export of Cartons 10% wastage of Kraft paper /Board is allowed. We may there recommend the quantity as applied for.

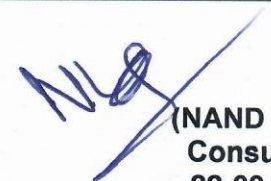
Export Product-1: Corrugated boxes/ Carton made out of corrugated card board containg 60% test liner paper & and 40% fluting media paper, as per application.

Quantity: 6,10,000 kg

Import Items :

Sl. No.	Item Description	Quantity recommended
1.	Test Liner Paper 200 GSM	4,02,600 kg
2.	Fluting Media Paper 185 GSM	2,68,400 kg

DGFT (DES-IV)


(NAND LAL)
Consultant
22-09-2017

27/9/2017

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No.7/370/2017-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)
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Subject: Advance authorization for the export of Carton Boxes (corrugated Boxes) - M/s Panoply Packaging (P)

Ref : DGFT UO. No.01/83/050/286/AM-18/DES-IV

Adv. Auth. No. 0410163281 dated 28-06-2017

The case has been examined and the firm has claimed 10% wastage of raw materials In SION K-65 for export of Cartons 10% wastage of Kraft paper /Board is allowed. We may there recommend the quantity as applied for.

Export Product-1: Corrugated boxes/ Carton made out of 35% liner board white & 35% test liner paper & fluting media paper as per application.
Quantity: 12,00,000 kg

Import Items :

Sl. No.	Item Description	Quantity recommended
1.	Liner board (white) 140 GSM	4,62,000 Kg
2.	Test Liner Paper 150 GSM	4,62,000 Kg
3.	Fluting Media Paper 105 GSM	3,96,000 kg

DGFT (DES-IV)

NAND LAL
Consultant
22-09-2017

27/9/2017

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No.7/14/2017-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)
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Subject : Advance authorization for the export of Black Glass Fabric – TEJDO NEGRO -
M/s Montex Glass Fibre India Pvt. Ltd.

Ref : DGFT UO. No.01/83/050/363/AM-16 /DES-IV

Advance Authorization No. 0310814329 dated 29-6-2014 29.06.2017

In the past, based on manufacturing process and data provided for the current export, 10% wastage is allowed for Glass Filament Yarn, 8% wastage for item no. 2 and 5.35% for item no.3. Accordingly following norms are recommended.

Export Product: Black Glass Fabric - TEJDO NEGRO

Quantity: 1.00 KG

Import Items:

Item Description	Quantity Recommended
Glass Filament Yarn	0.8415 kg
Finishing agent and dye	0.06424 Kg
Polyester Schaetti fix 386F	0.179092 Kg

(NAND LAL)
Consultant
21-09-2017

DGFT (NC)

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F. No. 7/75/2017-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)

Subject : Advance Authorisation No 0510403321 dated 4.7.2017 - M/s Delta Exports International Ltd.- New Delhi

Ref. DGFT UO No. 01/83/50/334/ AM-18/DES-4 /144 dated : 13.9.2017

The above mentioned application has been examined. The applicant proposes to export **21.176 MT.** of Wax Candles. Wastage of 2 % is requested which appears to be reasonable and authenticated by a Chartered Engineer. Accordingly, the following is recommended.

Item of Export	Quantity (MT)	Item of Import	Quantity (MT)
Wax Candles (Palm)Net Content of Palm Wax in Export Product =21.176 MT. Britz wax BW101	21.176	Palm Wax Britz Wax BW 77	21.600


(NAND LAL)
Consultant
20-09-2017

DGFT(NC) DES-IV

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F. No. 7/75/2017-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)

Subject : Advance Authorisation No 0510403322 dated 4.7.2017 - M/s Delta Exports International Ltd.- New Delhi

Ref.:DGFT UO No. 01/83/50/349/ AM-18/DES-4 /143 dated : 13.9.2017

The above mentioned application has been examined. The applicant proposes to export **21.176 MT.** of Wax Candles. Wastage of 2 % is requested which appears to be reasonable and authenticated by a Chartered Engineer. Accordingly, the following is recommended.

Item of Export	Quantity (MT)	Item of Import	Quantity (MT)
Wax Candles (Palm)Net Content of Palm Wax in Export Product =21.176 MT. Britz wax BW101	21.176	Palm Wax Britz Wax BW 77	21.600

DGFT(NC) DES-IV


(NAND LAL)
Consultant
20-09-2017

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F. No. 7/75/2017-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)

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Subject : Advance Authorisation No 0510403324 dated 4.7.2017 - M/s Delta Exports International Ltd.- New Delhi

DGFT UO No. 01/83/50/350/ AM-18/DES-4 142 dated : 13.9.2017

The above mentioned application has been examined. The applicant proposes to export **17.647 MT.** of Wax Candles. Wastage of 2 % is requested which appears to be reasonable and authenticated by a Chartered Engineer. Accordingly, the following is recommended.

Item of Export	Quantity (MT)	Item of Import	Quantity (MT)
Wax Candles (Palm)Net Content of Palm Wax in Export Product =17.647 MT. Britz wax BW 77	17.647	Palm Wax Britz Wax BW 77	18.0


(NAND LAL)
Consultant
20-09-2017

DGFT(NC) DES-IV

 27/9/2017

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F. No. 7/318/2017-TSW
Ministry of Commerce & Industry
Department of Industrial Policy & Promotion
(TSW Section)

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Subject : Advance Licence No. 3410043339 dated 14.7.2017- M/s Philoden Agrochem Pvt. Ltd.-Gujarat.

Ref.: DGFT UO. 01/83/50/325/AM-18/DES-4/38 dated 13.9.2017.

The above referred application has been examined. The applicant proposes to manufacture & export 20,000.0 Kgs. of Solvent Red-2017, a Colouring Matter. The firm has furnished the entire Stoichiometric Chemical Reaction for the manufacture /processing of the export product from MCHA & DCAQ. Accordingly, the following norms are recommended:

Item of Export	Quantity (Kgs.)	Item of Import	Quantity recommended for export of unit Quantity (Kgs.)
1. Colouring Matters: Solvent Red 2017 Powder	20,000.0	1. Mono cyclo Hexylamine Liquid	0.625
207 NLQ		2. 1,5,Dichloro Anthraquinone Powder	0.750

NLQ
(Nand Lal)
Consultant
21.09.2017

DGFT (DES-IV)

21/9/2017

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Government of India
Ministry of Chemicals & Fertilizers
Deptt. of Chemicals & Petrochemicals

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Shastri Bhawan, New Delhi

Sub: Application from M/s. SKC Chemie Pvt. Ltd. for fixation of norms.

Ref: DGTD U.O.No. 01/83/050/331/AM-14/DES-4/415 dt. 19.9.2013

M/s. SKC Chemie Pvt. Ltd. have submitted present application for fixation of norms for the import of raw material for the manufacture and export Di-Potassium Hydrogen Ortho Phosphate SKC Chemie Pvt. Ltd.

Their application has been examined. The party has furnished details of manufacturing process and past production consumption data duly certified by CA. Based on details of manufacturing process furnished by them and this Department recommends the following norms for the present licence application:

A.A.No. 0310814771 dt. 21.07.2017

Item of export	Qty	Item of import	Qty
Di-Potassium Hydrogen Ortho Phosphate SKC Chemie Pvt. Ltd.	1 kg	Phosphoric Acid (85% pure)	0.731kg
		Potassium Hydroxide (90%) (+/-2%)	0.784kg

(JASBIR SINGH)
Consultant

Shri G. Saravanan, FTDO, O/o DGFT, Udyog Bhavan, New Delhi
Deptt. of C&PC U.O.No. 14010/44/2013.Ch.II Dated 21.10.2013

29/9/17

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Government of India
Ministry of Chemicals & Fertilizers
Deptt. of Chemicals & Petrochemicals

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Repect uars
Shastri Bhawan, New Delhi

Sub: Application from M/s. SKC Chemie Pvt. Ltd. for fixation of norms.

Ref: DGTD U.O.No. 01/83/050/331/AM-14/DES-4/415 dt. 19.9.2013

M/s. SKC Chemie Pvt. Ltd. have submitted present application for fixation of norms for the import of raw material for the manufacture and export Di-Potassium Hydrogen Ortho Phosphate SKC Chemie Pvt. Ltd.

Their application has been examined. The party has furnished details of manufacturing process and past production consumption data duly certified by CA. Based on details of manufacturing process furnished by them and this Department recommends the following norms for the present licence application: 1. 95% yield)

AA. No. 0310814770 dt. 21.07.2017

Item of export	Qty	Item of import	Qty
Di-Potassium Hydrogen Ortho Phosphate SKC Chemie Pvt. Ltd.	1 kg	Phosphoric Acid (85% pure)	0.731kg
		Potassium Hydroxide (90%) (+/-2%)	0.784kg

(JASBIR SINGH)
Consultant

Shri G. Saravanan, FTDO, O/o DGFT, Udyog Bhavan, New Delhi
Deptt. of C&PC U.O.No. 14010/44/2013.Ch.II Dated 21.10.2013

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No.7/32/2017-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)

Subject: Application for issue of Advance Authorization against export of Self Adhesive paper (160 GSM +/- 10%) - M/s. SMI Coated Products Pvt. Ltd.

Ref : DGFT UO. No.01/83/50/308/AM-18/DES-IV Dated 12-08-2017

Advance Authorization No.0310815090 dated 09-08-2017

Taking cue from A 2866, the following norms are recommended :-

Export Item : Self Adhesive paper (160 GSM +/- 10%) (consisting of One Side Coated Paper and coating weight of 20 grams/ Sq. Mt.)

Quantity: 1 Sq. Meter

Import Item :

S.No.	Item sought to be imported Duty Free	Quantity recommended
1.	One Side Coated Paper (CIS) (80 GSM +/- 10%)	1.04 Sq. Meter/sq meter content contained in export item
2.	Adhesive (100% Solid) (Rubber Based Hot Melt)	0.024 kg / Sq. Meter of export
3.	Glassine Paper (60 GSM+/- 10%)	1.04 Sq. Meter/sq meter content contained in export item

N/L
(NAND LAL)
Consultant
09-06-2017

DGFT (NC)

Ag 27/9/2017